

**24**

**COMMITTEE ON  
GOVERNMENT ASSURANCES  
(2015-2016)**

**SIXTEENTH LOK SABHA**

**TWENTY FOURTH REPORT**

REQUESTS FOR DROPPING OF  
ASSURANCES  
(NOT ACCEDED TO)

*(Presented to Lok Sabha on 21 December, 2015)*



**LOK SABHA SECRETARIAT  
NEW DELHI**

***December, 2015/Agrahayana, 1937 (Saka)***

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LOK SABHA SECRETARIAT  
NEW DELHI

*December, 2015/Agrahayana, 1937 (Saka)*

**CGA No. 274**

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES\*  
(2014-2015)

Dr. Ramesh Pokhriyal "Nishank" — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri E. Ahamed
4. Shri Anto Antony
5. Prof. (Dr.) Sugata Bose
6. Shri Naraybhai Bhikhabhai Kachhadiya
7. Shri Bahadur Singh Koli
8. Shri Prahlad Singh Patel
9. Shri A. T. Nana Patil
10. Shri C.R. Patil
11. Shri Sunil Kumar Singh
12. Shri Tasleemuddin
13. Shri K.C. Venugopal
14. Shri S.R. Vijayakumar
15. Shri Tariq Anwar\*\*

SECRETARIAT

- |                         |   |                            |
|-------------------------|---|----------------------------|
| 1. Shri U.B.S. Negi     | — | <i>Joint Secretary</i>     |
| 2. Shri T.S. Rangarajan | — | <i>Additional Director</i> |
| 3. Shri Kulvinder Singh | — | <i>Committee Officer</i>   |

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\* The Committee was constituted w.e.f. 01 September, 2014 *vide* Para No. 633 of Lok Sabha Bulletin Part-II, dated 02 September, 2014.

\*\* Nominated to the Committee *vide* Para No. 1281 of Lok Sabha Bulletin Part-II, dated 05 February, 2015.

COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES\*  
(2015-2016)

Dr. Ramesh Pokhriyal "Nishank" — *Chairperson*

MEMBERS

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10. Shri A.T. Nana Patil
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12. Shri Sunil Kumar Singh
13. Shri Taslimuddin
14. Shri K.C. Venugopal
15. Shri S.R. Vijayakumar

SECRETARIAT

- |                         |   |                            |
|-------------------------|---|----------------------------|
| 1. Shri R.S. Kambo      | — | <i>Joint Secretary</i>     |
| 2. Shri S.C. Chaudhary  | — | <i>Director</i>            |
| 3. Shri T.S. Rangarajan | — | <i>Additional Director</i> |
| 4. Shri S.L. Singh      | — | <i>Deputy Secretary</i>    |
| 5. Shri Rajesh Mohan    | — | <i>Committee Officer</i>   |

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\* The Committee has been constituted *w.e.f.* 01 September, 2015 *vide* Para No. 2348 of Lok Sabha Bulletin Part-II, dated 31 August, 2015.

## INTRODUCTION

I, the Chairperson of the Committee on Government Assurances, having been authorized by the Committee to submit the Report on their behalf, present this Twenty Fourth Report (16th Lok Sabha) of the Committee on Government Assurances.

2. The Committee (2014-2015) at their sitting held on 12 August, 2015 considered Memoranda Nos.152 to 166 containing requests received from the various Ministries/Departments for dropping of pending Assurances and decided to pursue 07 Assurances.

3. At their sitting held on 18 December, 2015, the Committee (2015-2016) considered and adopted their Twenty Fourth Report.

4. The Minutes of the aforesaid sittings of the Committee form part of this report.

NEW DELHI;  
18 December, 2015  
27 Agrahayana, 1937 (Saka)

DR. RAMESH POKHRIYAL "NISHANK"  
*Chairperson,*  
*Committee on Government Assurances.*

## REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. Where a Ministry is unable to implement the Assurances within the prescribed period of three months, that Ministry is required to seek extension of time. In case, the Ministry finds it difficult in implementing the Assurances on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurances and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2014-2015) considered the following requests received from Ministries/Departments for dropping of Assurances at their sitting held on 12 August, 2015:—

Sl.No.	SQ/USQ No. & Date	Ministry	Subject
1	2	3	4
1.	USQ No. 6558 Dated 07.05.2013	Agriculture	Patents for Gene (Appendix-I)
2.	USQ No. 2188 Dated 22.08.2013	Corporate Affairs	Cartelisation by Oil Companies (Appendix-II)
3.	USQ No. 1261 Dated 17.08.2012	Health and Family Welfare	Shortage of Doctors (Appendix-III)
4.	SQ No. 81 Dated 05.08.2011	Power	Demand and Supply of Power (Appendix-IV)
5.	USQ No. 58 Dated 08.08.2012	Personnel, Public Grievances and Pensions	Complaints in CBI (Appendix-V)
6.	(i) USQ No. 2410 dated 28.03.2012 (ii) USQ No. 6496 dated 16-05-2012  (iii) USQ 3201 dated 12.12.2012	Personnel, Public Grievances and Pensions (Department of Personnel & Training)	Right to Privacy Bill  Right to Privacy Bill  Separate Legislation on Privacy



1	2	3	4
	(iv) USQ No. 4154 dated 19.12.2012		Panel on Privacy of Individuals (Appendix-VI)
7.	(i) USQ No. 4595 dated 25.08.2010	Personnel, Public Grievances and Pensions (Department of Personnel and Training)	CBI Investigation of Persons at Higher Posts
	(ii) USQ No. 312 dated 23.02.2011		IAS and IPS Officers involved in Corruption
	(iii) USQ No. 269 dated 23.11.2011		Action against Corrupt Officers (Appendix-VII)

3. The details the Assurances arising out of the replies and the reasons(s) advanced by the Ministries/Departments for dropping of the assurances are given in Appendices—I to VII.

4. The Minutes of the sitting of the Committee, where under the requests for dropping of the Assurances, were considered, are given in Appendix—VIII.

5. After having considered the requests of the Ministries/Department, the Committee are not convinced with reasons furnished for dropping the Assurances. The Committee desire that the Government should take note of the Observations of the Committee, as contained in Annexure—VIII and take appropriate action, for the implementation of the Assurances expeditiously.

NEW DELHI;  
18 December, 2015  
27 Agrahayana, 1937 (Saka)

DR. RAMESH POKHRIYAL "NISHANK"  
*Chairperson,*  
*Committee on Government*  
*assurances.*

## APPENDIX I

### MEMORANDUM NO. 152

**Subject:** Request for dropping of Assurance given in reply to Unstarred Question No. 6558 dated 07.05.2013, regarding "Patents for Gene."

On 05 May, 2013 Shri Varun Gandhi, M.P. addressed an Unstarred Question No. 6558 to the Minister of Agriculture. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Agriculture within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Agriculture Department of of Agricultural Research and Education) *Vide* O.M. IPTM-9(4)/2013-IPR(Pt.) dated 02 May, 2014 have requested to drop the Assurance on the following grounds:—

"That the reply to the above question was prepared on the basis of the input received from the Ministry of Environment and Forests and hence, that Ministry has been requested to accept the transfer of the assurance. However, the Ministry of Environment and Forests has not accepted the transfer of this assurance. The issue of assurance relates to the alleged misappropriation of the viral resistance trait/gene of Indian Melon by M/s Monsanto, National Biodiversity Authority is vigorously pursuing the case through senior lawyers by filling cases against the alleged violators. However, since the issue involves long drawn legal proceedings, it is likely to take indefinite time. Therefore, it is requested to consider for dropping of this assurance."

4. In view of the above, the Ministry, with the approval of Minister of Agriculture and Food Processing Industries, has requested to drop the above assurance.

The Committee may consider.

NEW DELHI;  
Dated: 11/08/2015

*ANNEXURE*

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE  
DEPARTMENT OF AGRICULTURAL RESEARCH & EDUCATION

LOK SABHA UNSTARRED QUESTION NO. 6558  
TO BE ANSWERED ON 07/05/2013

**Patents for Gene**

6558. SHRI VARUN GANDHI:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government is aware of an American company, called Monsanto taking out patents for a gene that can be found in an Indian melon;
- (b) if so, the details thereof; and
- (c) the action taken by the Government thereon?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) Yes, Madam.

(b) & (c) The issue of taking action against the Company on the Intellectual Property rights granted in other countries comes under the purview of the National Biodiversity Authority (NBA) with Union Ministry of Environment and Forests, Government of India.

Currently, NBA is pursuing this matter to file cases against the alleged violators.

## APPENDIX-II

### MEMORANDUM NO. 154

**Subject:** Request for dropping of Assurance given in reply to Unstarred Question No. 2188 dated 22.08.2013, regarding "Cartelisation by Oil Companies."

On 22 August, 2013 Shri Eknath M. Gaikwad, Shri A. Ganeshamurthi, Shri Anand Prakash Paranjpe, Shri B.B. Patil M.Ps. addressed an unstarred Question No. 2188 to the Minister of Corporate Affairs. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Corporate Affairs within three months from the date of reply but the assurance is yet to be implemented.

3. The Ministry of Corporate Affairs *vide* O.M. No. 6/32/2013-CS dated 17 June, 2014 have requested to drop the assurance on the following grounds:—

"That as the matter before Competition Commission of India (CCI) are quasi-judicial proceedings and as such no definite time limit could be prescribed for their completion. In the meanwhile, CCI has informed this Ministry that India Oil Corporation Ltd., & Anr. has filed Writ Petition (C) 7303/2013 against the order of the Commission directing investigation by DG, CCI into the alleged cartelization/anti-competitive behavior by the Oil Companies. The matter was listed on 27th May, 2014 before the Hon'ble Delhi High Court. The Learned Judge heard the counsels for petitioner and CCI briefly and directed that the matter be listed on August 26th and August 27th of 2014. As such the matter has become sub-judice also and therefore, it will not be possible for the CCI to take any further action in the matter to fulfill the assurance."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Corporate Affairs, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;  
Dated: 11.08.2015

ANNEXURE

GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2188  
ANSWERED ON THURSDAY, THE 22ND AUGUST, 2013  
[SRAVANA 31, 1935 (SAKA)]

**Cartelisation by Oil Companies**

2188. SHRI EKNATH M. GAIKWAD:  
SHRI A. GANESHAMURTHI:  
SHRI ANAND PRAKASH PARANJPE:  
SHRI B.B. PATIL:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Competition Commission of India has started any investigation into the alleged cartelisation by oil marketing companies in fixing petrol prices;
- (b) if so, the details thereof including the names of oil companies being probed;
- (c) whether the Government has fixed any time-frame to complete the investigations; and
- (d) if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE (SHRI SACHIN PILOT) (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS: (a) and (b) Yes, Madam, The Competition Commission of India (CCI) has taken *suo moto* cognizance of *prima facie* anti-competitive behavior of certain Oil Marketing Companies, namely, Indian Oil Corporation Limited, Hindustan Petroleum Corporation Limited and Bharat Petroleum Corporation Limited and has referred the matter to Director General, CCI for investigation.

(c) and (d) The CCI has given time upto 2nd October, 2013 to DG, CCI to submit the investigation report.

### APPENDIX—III

#### MEMORANDUM NO. 156

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 1261 dated 17.08.2012, regarding "Shortage of Doctors."

On 17 August, 2012 Shri S.R. Jeyadurai, Shri Kunwar Rewati Raman Singh and Shri K.D. Deshmukh M.Ps. addressed an Unstarred Question No. 1261 to the Minister of Health & Family Welfare. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Health and Family Welfare within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Health and Family Welfare *vide* O.M. No. H-11016/25/2012-MEP-I dated 18.02.2014, have requested to drop the assurance on the following grounds:—

"That in order to fulfill the pending assurance, data from Central Government medical institutions were sought and subsequently sent to the Ministry of Parliamentary Affairs. However, in addition of the information, a remarks column was added with the intention to apprise the House that positive initiatives are being made in the direction of filling up the vacant posts. Filling up of vacant posts is a continuous and it could never be expected that all the posts are filled up at any point of time."

4. In view of the above, the Ministry, with the approval of Minister for Health and Family Welfare have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;  
Dated: 11/08/2015

*ANNEXURE*

GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 1261  
TO BE ANSWERED ON 17TH AUGUST, 2012

**Shortage of Doctors**

1261. SHRI S.R. JEYADURAI:  
SHRI KUNWAR REWATI RAMAN SINGH:  
SHRI K.D. DESHMUKH:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether All India Institute of Medical Sciences (AIIMS) like institutes and Central Government hospitals have been facing huge shortage of faculty for a long time;

(b) if so, the details of the sanctioned posts in various Institutes/hospitals run by the Union Government and the number of posts vacant as on date, State/UT-wise;

(c) the steps taken/being taken by the Government to fill up these vacant posts and stop brain drain of doctors;

(d) whether Government proposes to reappoint retired doctors to meet the shortage of doctors; and

(e) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) Information is being collected and will be laid on the Table of the House.

(c) Insofar as action regarding filling up vacant posts is concerned, the information is being collected and would be laid on the Table of the House.

However, in order to arrest the brain drain in respect of doctors working under Government Sector, the following steps have been taken by the Central Government:

1. Pay and allowances of doctors have been enhanced considerably after implementation of the 6th Central Pay Commission.

2. The age of superannuation of faculty of medical institutions has been enhanced to 65 years.

3. Assured Promotion Scheme for faculty of Central Government Institution has been revised to make it more beneficial.

4. Various allowances available to faculty like Non Practicing Allowance, Conveyance Allowance, Learning Resource Allowance, etc. have been enhanced considerably.

(d) and (e) The Medical Council of India, with the prior approval of the Central Government, has amended "Minimum Qualifications for Teachers in Medical Institutions Regulations, 1998" thereby enhancing age limit for appointment/extension/re-employment in-service against posts of teachers/dean/principal/director in medical colleges from 65 to 70 years.



## APPENDIX-IV

### MEMORANDUM NO. 159

**Subject:** Request for dropping of assurance given in reply to Starred Question No.81 dated 05.08.2011, regarding "Demand and Supply of Power."

On 05 August, 2011 S/Shri Surendra Singh Nagar and Yogi Aditya Nath, M.Ps. addressed a Starred Question No. 81 to the Minister of Power. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. During discussion Dr. Mirza Mehboob Beg, M.P raised the following supplementary question:—

"We, in Jammu and Kashmir, have been making repeated efforts and raising it at every forum and in every form. Way back in 1962, you know that Jammu and Kashmir has been endowed with huge water resources and we could have generated electricity. By doing so, it is not only that Jammu and Kashmir would have become self-sufficient but it would have given power to other states of, the country also. But unfortunately, way back in under 1960, we had reached an agreement in Pakistan under Indus Water treaty which deprived the water resources. From time to time, even the Hon'ble Prime Minister had assured us that even if this Treaty cannot be scraped, at least we can revisit and compensate the State of Jammu and Kashmir. Will the Government revisit that and compensate the State of Jammu and Kashmir."

3. In reply to the above supplementary question, the Minister of Power (Shri Sushil Kumar Shinde) *Inter-alia* stated as follows:—

"But I have suggested them that they can have power from the thermal project. We can consider this. So, near Pathankot in Katwa, I have suggested finding out some area and if the State Government gives water and power, the NTPC will start a project there. The decision will be taken after consideration between the two Governments."

4. The reply to the supplementary question was treated as an assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply.

5. The Ministry of Power *vide* O.M. No. 9/84/2011-Th-II dated 9 August, 2012 have requested to drop the assurance on the following grounds:—

"That the Group of Minister (GoM) in its 7th meeting held on 30.05.2012 under the Chairmanship of Hon'ble Finance Minister has *inter alia* recommended for setting up of the North Karanpura plant at the proposed site with safeguards. Approval of the recommendation by the Cabinet

Committee on Infrastructure (CCI) is awaited from Ministry of coal. Under the circumstances, it appears that it would take long time to comply with the assurance. It is, therefore, requested that the assurance be dropped off the pending list."

6. In view of the above, the Ministry, with the approval of Minister of state for Power, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;  
Dated: 11/08/2015

ANNEXURE

GOVERNMENT OF INDIA  
MINISTRY OF POWER

LOK SABHA STARRED QUESTION NO. 81  
TO BE ANSWERED ON 05.08.2011

**Demand and Supply of Power**

†\*81. SHRI SURENDRA SINGH NAGAR:  
SHRI YOGI ADITYANATH:

Will the Minister of POWER be pleased to state:

- (a) the total power generated from various sources in the country during the last three year and the current year, source, year and State-wise;
- (b) whether despite a number of measures being taken by the Government, there exists a huge gap between the demand and supply of power, both peaking and non-peaking hours, resulting in shortage of power in most of the States/UTs;
- (c) if so, the details thereof along with the reasons therefor;
- (d) the total requirement, availability and shortage of power, peaking and non-peaking hours, in the country during the last three years and the current year, State/UT-wise; and
- (e) the steps being taken or proposed to be taken by the Government to bridge the gap between the demand and supply of power in the country?

**ANSWER**

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): (a) to (e) A Statement is laid on the Table of the House.

**STATEMENT**

Statement referred to in reply to parts (a) to (e) of starred question No. 81 to be answered in the Lok Sabha on 05.08.2011 regarding demand and supply of power.

\*\*\*\*\*

(a) The gross electricity generation in the country from various conventional energy sources, namely thermal, hydro, nuclear and import of hydro power from Bhutan during 2008-09, 2009-10, 2010-11 and 2011-12 (upto June, 2011) was 723.794 Billion Unit (BU), 771.551 BU, 811.143 BU and 217.226 BU respectively. The year-wise, source-wise details of gross electricity generation are given below:

Source	Gross Energy Generation (BU)			
	2008-09	2009-10	2010-11	2011-12*#
Thermal	590.101	640.877	665.008	176.251
Hydro	113.081	106.680	114.257	32.265
Nuclear	14.713	18.636	26.266	7.895
Bhutan Import	5.889	5.358	5.611	0.815
Total:	723.794	771.551	811.143	217.226

\*up to June 2011

#includes provisional figures for the month of June, 2011.

The State-wise details of source-wise electricity generation during the last three years and the current year (upto June, 2011) are given at Annex-I.

(b) & (c) As a result of measures taken by the Government, generating capacity of 37,971 MW has been added till 30th June, 2011 in the 11th Plan, which is highest ever in any Five Year Plan and is more than 180% of the total capacity added in the 10th Plan. Consequently, the gap between demand and supply of power has shown a downward trend. From 2008-09 to 2011-12 (upto June, 2011), the energy shortage reduced from 11.1% to 6.6% and the peak shortage declined from 11.9% to 9.2%.

(d) The details of requirement, availability and shortage of electricity in the country in terms of energy and peaking power during 2008-09, 2009-10, 2010-11 and the current year (April-June, 2011) are given below:

Year	Energy			
	Requirement	Availability	Deficit	
	(MU)	(MU)	(MU)	(%)
2008-09	7,77,039	6,91,038	86,001	11.1
2009-10	8,30,594	7,46,644	83,950	10.1
2010-11	8,61,591	7,88,355	73,236	8.5
2011-12*#	2,27,657	2,12,629	15,028	6.6

\*upto June, 2011

MU=Million Unit

#Includes provisional figures for the month of June, 2011.

Year	Peak			
	Demand	Met	Deficit	
	(MW)	(MW)	(MW)	(%)
2008-09	1,09,809	96,785	13,024	11.9
2009-10	1,19,166	1,04,009	15,157	12.7
2010-11	1,22,287	1,10,256	12,031	9.8
2011-12*#	1,22,391	1,11,163	11,228	9.2

\*Upto June, 2011

MW=Mega Watt

#Includes provisional figures for the month of June, 2011.

The State-wise power supply position during the last three years and the current year (April to June, 2011) is given at Annex-II.

(e) The steps taken/being taken by the Government to bridge the gap between demand and supply of power in the country include the following:

- (i) Acceleration in generating capacity addition.
- (ii) Rigorous, monitoring of capacity addition of the on-going generation projects.
- (iii) Development of Ultra Mega Power Projects of 4000 MW each to reap benefits of economies of scale.
- (iv) Advance planning of generation capacity addition projects for 12th Plan.
- (v) Augmentation of domestic manufacturing capacity of power equipment through Joint Ventures.
- (vi) Coordinated operation and maintenance of hydro, thermal, nuclear and gas based power stations to optimally utilize the existing generation capacity.
- (vii) Thrust to import of coal by the power utilities to meet the shortfall in coal supplies to thermal power stations from indigenous sources.
- (viii) Renovation, modernization and life extension of old and inefficient generation units.
- (ix) Strengthening of inter-State and inter-regional transmission capacity for optimum utilisation of available power.
- (x) Strengthening of sub-transmission and distribution network as a major step towards loss reduction.
- (xi) Promoting energy conservation, energy efficiency and demand side management measures.

## ANNEXURE I

**State-wise and source-wise electricity generation in the country during last three years and current year 2011-12 (April 11-June 11\*)**

Region	State	Category	Capacity as on 30.06.2011	(Actual Generation in MU)				
				2011-12 (April- June*)	2010-11	2009-10	2008-09	
1	2	3	4	5	6	7	8	
NR	BBMB**	Hydro	2866.3	3054	11273	9371	11109	
	Delhi	Thermal	2011.9	2488	9130	10153	11018	
	Haryana	Thermal	4091.59	5165	18855	18155	15885	
		Hydro				235	282	
	Haryana Total			4091.59	5165	18855	18390	16167
	Himachal Pradesh	Hydro	3732	6010	15389	14452	14467	
	Jammu and Kashmir	Thermal	175	0	14	13	0	
		Hydro	2340	4205	12418	11422	9871	
	Jammu and Kashmir Total			2515	4205	12432	11435	9871
	Punjab	Thermal	2620	4511	18325	20296	18066	
		Hydro	1051	1185	4191	3499	4228	
	Punjab Total			3671	5696	22516	23795	22294
	Rajasthan	Thermal	4873.13	7335	27156	25554	24034	
		Hydro	411	11	390	352	671	
		Nuclear	1180	2015	7705	3488	2255	
	Rajasthan Total			6464.13	9361	35251	29394	26960
	Uttar Pradesh	Thermal	13475.14	22955	91646	86514	83723	
		Hydro	501.6	158	700	947	1097	
		Nuclear	440	479	1886	818	740	
	Uttar Pradesh Total			14416.74	23592	94232	88278	85560
	Uttarakhand	Hydro	3226.35	3545	11489	9780	11325	
NR Total			42995.01	63117	230567	215049	208771	
WR	Chhattisgarh	Thermal	7480	13968	56030	51518	42084	
		Hydro	120	13	125	280	292	
	Goa	Thermal	48	54	292	321	325	
	Goa Total			48	54	292	321	325
	Gujarat	Thermal	11633.81	17819	65604	61137	51305	
		Hydro	1990	981	4164	2957	2861	
		Nuclear	440	939	1446	1068	1213	
	Gujarat Total			14063.81	19739	71214	65162	55379
	Madhya Pradesh	Thermal	6192.5	10481	42709	43597	42659	
		Hydro	2395	1152	4898	4830	4828	
	Madhya Pradesh Total			8587.5	11633	47607	48427	47487
	Maharashtra	Thermal	13562	20356	71839	69767	65965	
		Hydro	2887	1777	5828	5740	5204	
		Nuclear	1400	2426	9117	7991	6298	
	Maharashtra Total			17849	24559	86784	83498	77467
WR Total			48148.31	69966	262053	249206	223034	

1	2	3	4	5	6	7	8
SR	Andhra Pradesh	Thermal	11827.7	21788	77123	73401	63950
		Hydro	3783.35	825	8010	5880	8160
	Andhra Pradesh Total		15611.05	22614	85132	79281	72110
	Karnataka	Thermal	4514.42	6193	22213	19586	14786
		Nuclear	880	1424	3873	3226	2688
	Karnataka Total		8979.82	10659	36833	35463	30628
	Kerala	Thermal	768.18	562	2461	3658	3619
		Hydro	1881.5	2045	6802	6710	5912
	Kerala Total		2649.68	2607	9263	10369	9531
	Lakshadweep	Thermal				29	28
	Puducherry	Thermal	32.5	45	195	227	258
	Tamil Nadu	Thermal	7138	12303	45222	47025	47130
		Hydro	2122.2	793	4958	5615	5369
		Nuclear	440	613	2239	2046	1518
	Tamil Nadu Total		9700.2	13709	52419	54686	54017
SR Total			36973.25	49633	183843	180055	166572
ER	Andaman and Nicobar	Thermal	40.05	23	87	214	201
		Hydro				11	10
	Andaman and Nicobar Total		40.05	23	87	225	210
	Bihar	Thermal	2870	3412	14569	12036	9742
DVC		Thermal	4290	4094	16550	14691	15321
		Hydro	143.2	25	115	198	432
	DVC Total		4433.2	4120	16665	14889	15753
Jharkhand		Thermal	1550	1170	5678	5558	5421
		Hydro	130	22	3	116	238
	Jharkhand Total		1680	1192	5682	5673	5659
Orissa		Thermal	5090	9165	30910	30774	29963
		Hydro	2027.5	1526	4754	3920	5714
	Orissa Total		7117.5	10692	35665	34694	35677
	Sikkim	Hydro	570	817	2976	2968	2266
	Sikkim Total		570	817	2976	2968	2266
West Bengal		Thermal	8275	11208	43956	42239	40232
		Hydro	977	240	1130	1111	945
	West Bengal Total		9252	11447	45086	43350	41178
ER Total			25962.75	31703	120729	113865	110535
NER	Arunahcal Pradesh	Hydro	405	221	1400	1053	1591
		Assam	Thermal	590	803	3130	3133
		Hydro	325	397	1199	1185	1400
		Assam Total		915	1200	4329	4318
		Hydro	105	45	604	381	498
	Manipur Total		141	45	604	382	498
	Meghalaya	Hydro	206	140	439	675	742
	Mizoram	Thermal				0	3
	Nagaland	Hydro	75	35	256	258	313
	Nagaland Total		75	35	256	258	313

1	2	3	4	5	6	7	8
	Tripura	Thermal	232.5	352	1313	1283	1274
		Hydro				50	51
	Tripura Total		232.5	352	1313	1332	1325
	NER Total		1974.5	1993	8340	8018	8982
	Import Bhutan (IMP)	Hydro		815	5611	5359	5899
	Grant Total		156053.82	217226	811143	771551	723794

\* Provisional

\*\*Joint projects of States of Punjab, Haryana and Rajasthan

NOTE 1: Generation from Stations less than 25MW are not being monitored in CEA since 01.04.10

NOTE 2: The generation figures in respect of States includes power generated by central sector generating stations located in the State.



## ANNEXURE-II

## Power Supply Position for 2008-09 (Revised)

State/ System/Region	Energy				Peak			
	April, 2008 - March, 2009				April, 2008 - March, 2009			
	Requir- ement	Avail- ability	Surplus/Deficit(-)		Peak Demand	Peak Met	Surplus/Deficit(-)	
	(MU)	(MU)	(MU)	(%)	(MW)	(MW)	(MW)	(%)
Chandigarh	1,414	1,414	0	0	279	279	0	0
Delhi	22,398	22,273	-125	-0.6	4,036	4,034	-2	-0.0
Haryana	29,085	26,625	-2,460	-8.5	5,511	4,791	-720	-13.1
Himachal Pradesh	6,260	6,241	-19	-0.3	1,055	1,014	-41	-3.9
Jammu & Kashmir	11,467	8,698	-2,769	-24.1	2,120	1,380	-740	-34.9
Punjab	41,635	37,238	-4,397	-10.6	8,690	7,309	-1,381	-15.9
Rajasthan	37,797	37,388	-409	-1.1	6,303	6,101	-202	-3.2
Uttar Pradesh	69,207	54,309	-14,898	-21.5	10,587	8,248	-2,339	-22.1
Uttarakhand	7,841	7,765	-76	-1.0	1,267	1,267	0	0.0
Northern Region	227,104	201,951	-25,153	-11.1	33,034	29,504	-3,530	-10.7
Chhattisgarh	14,866	14,475	-391	-2.6	2,887	2,830	-57	-2.0
Gujarat	67,482	60,851	-6,631	-9.8	11,841	8,960	-2,881	-24.3
Madhya Pradesh	42,054	34,841	-7,213	-17.2	7,564	6,810	-754	-10.0
Maharashtra	121,901	95,761	-26,140	-21.4	18,049	13,766	-4,283	-23.7
Daman & Diu	1,797	1,576	-221	-12.3	240	215	-25	-10.4
Dadar & Nagar Haveli	3,574	3,457	-117	-3.3	504	443	-61	-12.1
Goa	2,801	2,754	-47	-1.7	466	413	-53	-11.4
Western Region	254,475	213,715	-40,760	-16.0	37,240	30,153	-7,087	-19.0
Andhra Pradesh	71,511	66,673	-4,838	-6.8	11,083	9,997	-1,086	-9.8
Karnataka	43,168	40,578	-2,590	-6.0	6,892	6,548	-344	-5.0
Kerala	17,645	15,562	-2,083	-11.8	3,188	2,751	-437	-13.7
Tamil Nadu	69,668	64,208	-5,460	-7.8	9,799	9,211	-588	-6.0
Pondicherry	2,020	1,773	-247	-12.2	304	275	-29	-9.5
Lakshadweep	24	24	0	0	6	6	0	0
Southern Region	204,012	188,794	-15,218	-7.5	28,958	26,245	-2,713	-9.4
Bihar	10,527	8,801	-1,726	-16.4	1,842	1,333	-509	-27.6
DVC	14,002	13,699	-303	-2.2	2,217	2,178	-39	-1.8
Jharkhand	5,361	5,110	-251	-4.7	889	887	-2	-0.2
Orissa	20,519	20,214	-305	-1.5	3,062	2,987	-75	-2.4
West Bengal	31,289	30,290	-999	-3.2	5,387	5,379	-8	-0.1
Sikkim	343	330	-13	-3.8	97	95	-2	-2.1
Andaman-Nicobar	236	184	-52	-22	40	38	-2	-5
Eastern Region	82,041	78,444	-3597	-4.4	12,901	11,789	-1,112	-8.6
Arunachal Pradesh	426	271	-155	-36.4	130	79	-51	-39.2
Assam	5,107	4,567	-540	-10.6	958	797	-161	-16.8
Manipur	556	477	-79	-14.2	128	95	-33	-25.8
Meghalaya	1,713	1,386	-327	-19.1	457	293	-164	-35.9
Mizoram	330	269	-61	-18.5	100	64	-36	-36.0
Nagaland	475	436	-39	-8.2	95	86	-9	-9.5
Tripura	800	728	-72	-9.0	167	156	-11	-6.6
North-Eastern Region	9,407	8,134	-1,273	-13.5	1,820	1,358	-462	-25.4
All India:	777,039	691,038	-86,001	-11.1	109,809	96,785	-13,024	-11.9

# Lakshadweep and Andaman & Nicobar Islands are stand-alone systems, power supply position of these, does not form part of regional requirement and availability.

### Power Supply Position for 2009-10 (Revised)

State/ System/ Region	Energy				Peak			
	April, 2009 - March, 2010				April, 2009 - March, 2010			
	Requir- ement	Avail- ability	Surplus/Deficit(-)	(%)	Peak Demand	Peak Met	Surplus/Deficit(-)	(%)
	(MU)	(MU)	(MU)	(%)	(MW)	(MW)	(MW)	(%)
Chandigarh	1,576	1,528	-48	-3	308	308	0	0
Delhi	24,277	24,094	-183	-0.8	4,502	4,408	-94	-2.1
Haryana	33,441	32,023	-1,418	-4.2	6,133	5,678	-455	-7.4
Himachal Pradesh	7,047	6,769	-278	-3.9	1,118	1,158	40	3.6
Jammu & Kashmir	13,200	9,933	-3,267	-24.8	2,247	1,487	-760	-33.8
Punjab	45,731	39,408	-6,323	-13.8	9,786	7,407	-2,379	-24.3
Rajasthan	44,109	43,062	-1,047	-2.4	6,859	6,859	0	0.0
Uttar Pradesh	75,930	59,508	-16,422	-21.6	10,856	8,563	-2,293	-21.1
Uttarakhand	8,921	8,338	-583	-6.5	1,397	1,313	-84	-6.0
Northern Region	254,231	224,661	-29,570	-11.6	37,159	31,439	-5,720	-15.4
Chhattisgarh	11,009	10,739	-270	-2.5	2,819	2,703	-116	-4.1
Gujarat	70,369	67,220	-3,149	-4.5	10,406	9,515	-891	-8.6
Madhya Pradesh	43,179	34,973	-8,206	-19.0	7,490	6,415	-1,075	-14.4
Maharashtra	124,936	101,512	-23,424	-18.7	19,388	14,664	-4,724	-24.4
Daman & Diu	1,934	1,802	-133	-6.8	280	255	-25	-8.9
Dadar & Nagar Haveli	4,007	3,853	-154	-3.8	529	494	-35	-6.6
Goa	3,092	3,026	-66	-2.1	485	453	-32	-6.6
Western Region	258,528	223,127	-35,401	-13.7	39,609	32,586	-7,023	-17.7
Andhra Pradesh	78,996	73,765	-5,231	-6.6	12,168	10,880	-1,288	-10.6
Karnataka	45,550	42,041	-3,509	-7.7	7,942	6,897	-1,045	-13.2
Kerala	17,619	17,196	-423	-2.4	3,109	2,982	-127	-4.1
Tamil Nadu	76,293	71,568	-4,725	-6.2	11,125	9,813	-1,312	-11.8
Pondicherry	2,119	1,975	-144	-6.8	327	294	-33	-10.1
Lakshadweep	24	24	0	0	6	6	0	0
Southern Region	220,576	206,544	-14,032	-6.4	32,178	29,049	-3,129	-9.7
Bihar	11,587	9,914	-1,673	-14.4	2,249	1,509	-740	-32.9
DVC	15,199	14,577	-622	-4.1	1,938	1,910	-28	-1.4
Jharkhand	5,867	5,407	-460	-7.8	1,088	947	-141	-13.0
Orissa	21,136	20,955	-181	-0.9	3,188	3,120	-68	-2.1
West Bengal	33,750	32,819	-931	-2.8	6,094	5,963	-131	-2.1
Sikkim	388	345	-43	-11.1	96	94	-2	-2.1
Andaman-Nicobar	240	180	-60	-25	40	32	-8	-20
Eastern Region	87,927	84,017	-3,910	-4.4	13,220	12,384	-836	-6.3
Arunachal Pradesh	399	325	-74	-18.5	95	78	-17	-17.9
Assam	5,122	4,688	-434	-8.5	920	874	-46	-5.0
Manipur	524	430	-94	-17.9	111	99	-12	-10.8
Meghalaya	1,550	1,327	-223	-14.4	280	250	-30	-10.7
Mizoram	352	288	-64	-18.2	70	64	-6	-8.6
Nagaland	530	466	-64	-12.1	100	96	-4	-4.0
Tripura	855	771	-84	-9.8	176	173	-3	-1.7
North-Eastern Region	9,332	8,296	-1,036	-11.1	1,760	1,445	-315	-17.9
All India:	830,594	746,644	-83,950	-10.1	119,166	104,009	-15,157	-12.7

# Lakshadweep and Andaman & Nicobar Islands are stand-alone systems, power supply position of these, does not form part of regional requirement and availability.

### Power Supply Position for 2010-11 (Revised)

State System/ Region	Energy				Peak			
	April, 2010 - March, 2011				April, 2010 - March, 2011			
	Requir- ement	Avail- ability	Surplus/Deficit(-)		Peak Demand	Peak Met	Surplus/Deficit(-)	
	(MU)	(MU)	(MU)	(%)	(MW)	(MW)	(MW)	(%)
Chandigarh	1,519	1,519	0	0	301	301	0	0
Delhi	25,625	25,559	-66	-0.3	4,810	4,739	-71	-1.5
Haryana	34,552	32,626	-1,926	-5.6	6,142	5,574	-568	-9.2
Himachal Pradesh	7,626	7,364	-262	-3.4	1,278	1,187	-91	-7.1
Jammu & Kashmir	13,571	10,181	-3,390	-25.0	2,369	1,571	-798	-33.7
Punjab	44,484	41,799	-2,685	-6.0	9,399	7,938	-1,461	-15.5
Rajasthan	45,261	44,836	-425	-0.9	7,729	7,442	-287	-3.7
Uttar Pradesh	76,292	64,846	-11,446	-15.0	11,082	10,672	-410	-3.7
Uttarakhand	9,850	9,255	-595	-6.0	1,520	1,520	0	0.0
Northern Region	258,780	237,985	-20,795	-8.0	37,431	34,101	-3,330	-8.9
Chhattisgarh	10,340	10,165	-175	-1.7	3,148	2,838	-310	-9.8
Gujarat	71,651	67,534	-4,117	-5.7	10,786	9,947	-839	-7.8
Madhya Pradesh	48,437	38,644	-9,793	-20.2	8,864	8,093	-771	-8.7
Maharashtra	128,296	107,018	-21,278	-16.6	19,766	16,192	-3,574	-18.1
Daman & Diu	2,181	1,997	-184	-8.4	353	328	-25	-7.1
Dadar & Nagar Haveli	4,429	4,424	-5	-0.1	594	594	0	0.0
Goa	3,154	3,089	-65	-2.1	544	467	-77	-14.2
Western Region	268,488	232,871	-35,617	-13.3	40,798	34,819	-5,979	-14.7
Andhra Pradesh	78,970	76,450	-2,520	-3.2	12,630	11,829	-801	-6.3
Karnataka	50,474	46,624	-3,850	-7.6	8,430	7,815	-615	-7.3
Kerala	18,023	17,767	-256	-1.4	3,295	3,103	-192	-5.8
Tamil Nadu	80,314	75,101	-5,213	-6.5	11,728	10,436	-1,292	-11.0
Pondicherry	2,123	2,039	-84	-4.0	319	302	-17	-5.3
Lakshadweep	25	25	0	0	7	7	0	0
Southern Region	229,904	217,981	-11,923	-5.2	33,256	31,121	-2,135	-6.4
Bihar	12,384	10,772	-1,612	-13.0	2,140	1,659	-481	-22.5
DVC	16,590	15,071	-1,519	-9.2	2,059	2,046	-13	-0.6
Jharkhand	6,195	5,985	-210	-3.4	1,108	1,052	-56	-5.1
Orissa	22,506	22,449	-57	-0.3	3,872	3,792	-80	-2.1
West Bengal	36,481	35,847	-634	-1.7	6,162	6,112	-50	-0.8
Sikkim	402	402	0	0.0	106	104	-2	-1.9
Andaman-Nicobar	240	180	-60	-25	40	32	-8	-20
Eastern Region	94,558	90,526	-4,032	-4.3	13,767	13,085	-682	-5.0
Arunachal Pradesh	511	436	-75	-14.7	101	85	-16	-15.8
Assam	5,403	5,063	-340	-6.3	971	937	-34	-3.5
Manipur	568	505	-63	-11.1	118	115	-3	-2.5
Meghalaya	1,545	1,352	-193	-12.5	294	284	-10	-3.4
Mizoram	369	315	-54	-14.6	76	70	-6	-7.9
Nagaland	583	520	-63	-10.8	118	110	-8	-6.8
Tripura	882	801	-81	-9.2	220	197	-23	-10.5
North-Eastern Region	9,861	8,992	-869	-8.8	1,913	1,560	-353	-18.5
All India:	861,591	788,355	-73,236	-8.5	122,287	110,256	-12,031	-9.8

# Lakshadweep and Andaman & Nicobar Islands are stand-alone systems, power supply position of these, does not form part of regional requirement and availability

Note: Both peak met and energy availability represent the net consumption (including the transmission losses) in the various States. Net export has been accounted for in the consumption of importing States.

### Power Supply Position for 2011-12 (Provisional)

State System/ Region	Energy				Peak			
	April, 2011 - June, 2011				April, 2011 - June, 2011			
	Requir- ement	Avail- ability	Surplus/Deficit(-)		Peak Demand	Peak Met	Surplus/Deficit(-)	
	(MU)	(MU)	(MU)	(%)	(MW)	(MW)	(MW)	(%)
Chandigarh	438	438	0	0	267	267	0	0
Delhi	7,506	7,500	-6	-0.1	5,194	4,994	-200	-3.9
Haryana	8,328	8,151	-177	-2.1	6,156	5,949	-207	-3.4
Himachal Pradesh	1,998	1,992	-6	-0.3	1,141	1,141	0	0.0
Jammu & Kashmir	3,302	2,511	-791	-24.0	2,250	1,469	-781	-34.7
Punjab	11,384	11,207	-177	-1.6	8,606	8,374	-232	-2.7
Rajasthan	12,051	12,000	-51	-0.4	7,054	6,768	-286	-4.1
Uttar Pradesh	19,341	17,600	-1,741	-9.0	11,445	10,537	-908	-7.9
Uttarakhand	2,627	2,534	-93	-3.5	1,568	1,517	-51	-3.3
Northern Region	66,975	63,933	-3,042	-4.5	37,651	34,575	-3,076	-8.2
Chhattisgarh	3,300	3,245	-55	-1.7	3,239	2,745	-494	-15.3
Gujarat	19,943	19,907	-36	-0.2	10,292	10,221	-71	-0.7
Madhya Pradesh	11,170	9,412	-1,758	-15.7	7,442	7,290	-152	-2.0
Maharashtra	35,499	30,104	-5,395	-15.2	20,072	16,340	-3,732	-18.6
Daman & Diu	564	508	-56	-9.9	294	269	-25	-8.5
Dadar & Nagar Haveli	1,112	1,111	-1	-0.1	541	541	0	-0.0
Goa	833	824	-9	-1.1	514	471	-43	-8.4
Western Region	72,421	65,111	-7,310	-10.1	39,566	33,705	-5,861	-14.8
Andhra Pradesh	21,314	20,660	-654	-3.1	12,636	11,579	-1,057	-8.4
Karnataka	13,882	12,783	-1,099	-7.9	8,479	7,509	-970	-11.4
Kerala	4,870	4,776	-94	-1.9	3,281	3,017	-264	-8.0
Tamil Nadu	21,201	19,692	-1,509	-7.1	11,911	10,566	-1,345	-11.3
Pondicherry	576	571	-5	-0.9	318	312	-6	-1.9
Lakshadweep	9	9	0	0	7	7	0	0
Southern Region	61,843	58,482	-3,361	-5.4	33,937	31,489	-2,448	-7.2
Bihar	2,917	2,297	-620	-21.3	2,031	1,426	-605	-29.8
DVC	4,038	3,735	-303	-7.5	2,250	2,007	-243	-10.8
Jharkhand	1,453	1,395	-58	-4.0	1,030	833	-197	-19.1
Orissa	5,645	5,630	-15	-0.3	3,350	3,310	-40	-1.2
West Bengal	9,637	9,598	-39	-0.4	6,409	6,098	-311	-4.9
Sikkim	97	97	0	0.0	100	95	-5	-5.0
Andaman-Nicobar	60	45	-15	-25	40	32	-8	-20
Eastern Region	23,787	22,752	-1,035	-4.4	14,000	12,879	-1,121	-8.0
Arunachal Pradesh	128	115	-13	-10.2	90	87	-3	-3.3
Assam	1,428	1,352	-76	-5.3	1,050	984	-66	-6.3
Manipur	134	119	-15	-11.2	102	97	-5	-4.9
Meghalaya	475	343	-132	-27.8	280	238	-42	-15.0
Mizoram	97	85	-12	-12.4	77	67	-10	-13.0
Nagaland	146	129	-17	-11.6	100	83	-17	-17.0
Tripura	223	208	-15	-6.7	192	184	-8	-4.2
North-Eastern Region	2,631	2,351	-280	-10.6	1,762	1,581	-181	-10.3
<b>All India:</b>	<b>227,657</b>	<b>212,629</b>	<b>-15,028</b>	<b>-6.6</b>	<b>122,391</b>	<b>111,163</b>	<b>-11,228</b>	<b>-9.2</b>

# Lakshadweep and Andaman & Nicobar Islands are stand-alone systems, power supply position of these, does not form part of regional requirement and availability

NOTE: Both peak met and energy availability represent the net consumption (including the transmission losses) in the various States. Net export has been accounted for in the consumption of importing States.

## APPENDIX V

### MEMORANDUM NO. 161

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 58 dated 08.08.2012, regarding "Complaints in CBI".

On 08 August, 2012 Shri Jagdish Thakor, M.P. addressed an Unstarred Question No. 58 to the Minister of Personnel, Public Grievances and Pensions. The text of the question along with the reply of the Minister are given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Personnel, Public Grievances and Pensions within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) *vide* O.M. No. 235/45/2012-AVD-II dated 30.05.2014, have requested to drop the assurance on the following grounds:—

"That the matter has been examined in this Department in consultation with CBI who has furnished following updated status:—

- (i) The annexure 'A' of the reply to the Parliament Question related to RC No. 1(A)/2012-GNR. The investigation required examination of large number of witnesses and voluminous documents in this case. The field of investigation is completed and the case is under scrutiny by Supervisory officers. It is under investigation at present.
- (ii) The annexure 'B' of the reply to the Parliament Question relates to RC. 8(A)/2011-GNR. In the case, after investigation chargesheet was filed on 28/12/2011. The investigation has already been completed by the CBI. At present the case is under trial in the Court of Law. The disposal of the case from trial will depend upon on the progress in court of Law. Further, it is submitted that the reply to the parliamentary question contained details of two case investigated by CBI related to the state Government officials of the State of Gujarat who were found involved as asked in the Parliament quest. The reply also mentioned that one case is under investigation and one case is under trial. Thus, the reply only mentioned the details of related cases as sought in the Parliament Question and their status. There was no element of promise in the said reply. In view of reasons mentioned in above para, the Committee on Government Assurances, Lok Sabha is requested to not to treat the reply given in Lok Sabha Unstarred Question No. 58 dated 8/8/12 as an Assurances."

4. In view of the above, the Ministry, with the approval of Minister of State (PP) have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;  
Dated: 11.08.2015

ANNEXURE

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL AND TRAINING)  
LOK SABHA UNSTARRED QUESTION NO. 58  
(TO BE ANSWERED ON 08.08.2012)

**Complaints in CBI**

†58. SHRI JAGDISH THAKOR:

Will the PRIME MINISTER be pleased to state:

- (a) the details of State Government officials of the State of Gujarat against whom CBI has received complaints during the last two years and the current year;
- (b) the details of those officers/staff against whom CBI has conducted raids in their officers/houses on the basis of the said complaints; and
- (c) the number of such officers/staff against whom inquiry has been initiated?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) to (c) No complaint has been registered for verification in CBI during last 02 year *i.e.* 2010, 2011 & 2012 (till 31.07.2012) against the officials of State Government of Gujarat. However, role of the officials of Government of Gujarat has been found during enquiry/investigation in 02 cases of CBI. The details of these cases are enclosed at Annexure 'A' & 'B'.

CBI has also registered 4 cases pertaining to alleged fake encounters in which officials of Gujarat State are involved. However, these cases are High Court/Supreme Court referred and not registered on the basis of complaint.

## STATEMENT

### ***Brief Note in case R.C. 1(A)/2012-GNR***

The complaint No. CRAHM2011A0003 was registered on 11.04.2011 on receipt of references from CVO, Dedicated Freight Corridor Corporation of India Ltd. (DFCCIL) against unknown officials of the office of the Chief Project Manager, DFCCIL, Vadodara regarding alleged irregularities in the Land Acquisition for DFCCIL projects. After verification of the complaint a Preliminary Enquiry *vide* PE 2(A)/2011-GNR was registered on 19.05.2011. Subsequently this PE was converted into RC *vide* RC No. 1(A)/2012-GNR against Shri Mahendrabhai M. Shah, Talati, village: Demol, District: Anand, Smt. Dharmishta M. Patel, Sarpanch, Village: Demol, District: Anand, Khodabhai Shankarbhai Rabari, R/o 134, Rabari Vaas, Itola, Vadodara, unknown officials of Dedicated freight Corridor Corporation of India Ltd. and other unknown persons. The accused persons Shri Mahendrabhai M. Shah and Smt. Dharmishta M. Patel are officials of Govt. of Gujarat. Searches in their residential premises were conducted on 17.01.2012.

The case is under investigation.

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### ***Brief Note in case R.C. 8(A)/2011-GNR***

This case was registered on 30.06.2011 in CBI, ACB, Gandhinagar on the basis of complaint dated 30.06.2011 lodged by Shri H.S. Sidhu, Chairman, Baroda Gujarat Gramin Bank (BGGB), Bharuch (Gujarat) against Shri Iqbal Ismail Patel, the then Branch Manager and other private persons for offences punishable u/sec. 120-B 420, 467, 468 & 471 of IPC and Sections 13(2) r/w 13(1)(d) of PC Act, 1988 on the allegations of misappropriation of total amount of approximately Rs. 50 Lakhs by depositing the National Rural Employee Guarantee Act (NREGA) Funds into the other accounts, instead of the beneficiaries' accounts during 2010. During the investigation, role of Dr. Devendra Rayubhai Mahla, Assistant Director, Animal Husbandry, ICDP Branch, Tapi, the then Taluka Development Officer, Ahuwa, Dang (the Govt. of Gujarat official) was also found.

After investigation chargesheet has been filed on 28.12.2011 against Shri Iqbal Ismail Patel (A-1), the then Branch Manager, Baroda Gujarat Gramin Bank, Sakarpatal Branch, Dangs (presently under suspension), Shri Chandarbhai Somabhai Gavit (A-2), Private Person, Shri Vasantbhai Arjunbhai Gavit (A-3), Private Person, Shri Naginbhai Somabhai Gavit (A-4), Private Person, Shri Ruydash and Dr. Devendra Rayubhai Mahla (A-7), Assistant Director, Animal Husbandry, ICDP Branch, Tapi, the then Programme Coordinator and Taluka Development Officer, Ahuwa, Dang, u/sec. 120-B r/w 409, 420, 467, 468 & 471 of IPC and Sections 13(2) r/w sec. 13(1)(c) and 13(1)(d) of PC Act, 1988.

The case is under trial.

## APPENDIX VI

### MEMORANDUM NO. 163

**Subject:** Request for dropping of assurances given in replies to:—

- (i) Unstarred Question No. 2410 dated 28 March, 2012 regarding "Right to Privacy Bill". (Annexure-I).
- (ii) Unstarred Question No. 6496 dated 16 May, 2012 regarding "Right to Privacy Bill". (Annexure-II).
- (iii) Unstarred Question No. 3201 dated 12 December, 2012 regarding "Separate Legislation on Privacy". (Annexure-III).
- (iv) Unstarred Question No. 4154 dated 19 December, 2012 regarding "Panel on Privacy Individuals". (Annexure-IV).

The above mentioned questions were asked by various MPs to the Minister of Personnel, Public Grievances & Pensions. The contents of the questions along with the replies of the Ministers are as given in Annexures (I, II, III and IV).

2. The replies to the questions were treated as assurances and required to be implemented by the Ministry within three months of the date of the reply but the assurances are yet to be implemented.

3. The Ministry of Finance *vide* O.M. Nos. 2/45/2013-IR dated 21 November, 2014 respectively have requested to drop the assurance on the following grounds:—

"That Right to Privacy Bill was drafted and placed before the Committee of Secretaries on 27th May, 2011 where Ld. Attorney General of India was also present. The CoS made few observations and decided that DoPT would re-draft the Bill as per the observations of the Committee and place it for their reconsideration. The Bill was re-drafted by DoPT as per the observations of the Committee. In the meanwhile, the Report of the Expert Group constituted by the Planning Commission under the chairmanship of Justice A.P. Shah, former Chief Justice of Delhi High Court was received on 22.10.2012. (ii) A note for the Committee of Secretaries was drafted taking into consideration the recommendations of the Expert Group and was placed before the CoS meeting on 17.01.2013. As desired by the CoS, the Home Secretary, Secretary, Department of Telecommunication and Secretary, Department of Electronics and IT have been asked to provide inputs and drafting suggestions regarding the draft Bill. (iii) A meeting was taken by Secretary (P) on 30.04.2013 with the representatives of Ministries/Departments concerned and it has been decided that the Bill would be re-drafted as per the decision taken in the said meeting and after taking into consideration the recommendations of the Expert Group of Privacy (Justice Shah's report)" (iv) Accordingly, a draft bill had been prepared by DoPT and sent to the D/o Legal Affairs and Legislative Department on 6th June, 2013. Changes suggested in the draft bill by the Legislative Department as well as the concerns of intelligence agencies had been included in the draft Right to Privacy Bill, 2014.



The draft Bill along with CoS note had been sent to the Cabinet Secretariat for consideration of Committee of Secretaries. The meeting of CoS was postponed twice. CoS note was later returned by the Cabinet Secretariat with few observations. (v) A meeting was taken by MoS (PP) on Right to Privacy Bill on 20.08.2014. It was decided to have further detailed discussion with Intelligence agencies and Ministry of Home Affairs.

4. In view of the above, Lok Sabha Secretariat is requested to drop these assurances since no time frame can be fixed for framing the legislation.

5. Accordingly the Ministry with the approval of Minister of State (PP) have requested to drop the above appearances.

The Committee may consider.

NEW DELHI;  
Dated: 11.08.2015

*ANNEXURE*

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA UNSTARRED QUESTION NO. 2410  
(TO BE ANSWERED ON 28.03.2012)

**Right to Privacy Bill**

2410. SHRI J.M. AARON RASHID:  
SHRI RAGHUVIR SINGH MEENA:  
SHRI AVTAR SINGH BHADANA:

Will the PRIME MINISTER be pleased to state:

- (a) whether the proposed Right to Privacy Bill will not give protection to individuals and politicians against phone-tapping and interception of telephonic conversation;
- (b) if so, the reasons and the details thereof;
- (c) whether some Ministries have reservations and are against illegal phone-tapping of individuals; and
- (d) if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY) : (a) to (d) The Government is drafting a legislation that will provide protection to individuals in case their privacy is breached through unlawful means. The details of the legislation are yet to be finalized.

*ANNEXURE*

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA UNSTARRED QUESTION NO. 6496  
(TO BE ANSWERED ON 16.05.2012)

**Right to Privacy Bill**

6496. SHRI A.T. NANA PATIL:

Will the PRIME MINISTER be pleased to state:

- (a) whether any Right to Privacy Bill is being drafted by the Government;
- (b) if so, the details thereof and the main features of the Bill; and
- (c) the time by which the said legislation will be enacted?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) to (c) The Central Government is drafting a legislation that will provide protection to individuals in case their privacy is breached through unlawful means. The drafting of the legislation is at preliminary stage and details of the legislation are yet to be finalized.

*ANNEXURE*

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA UNSTARRED QUESTION NO. 3201  
(TO BE ANSWERED ON 12.12.2012)

**Separate Legislation on Privacy**

3201. SHRIMATI SHRUTI CHOUDHRY :

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government is considering to enact separate legislation on privacy; and
- (b) if so, the details thereof and the present status of the proposed legislation?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) and (b) The Central Government is drafting a legislation that will provide protection to individuals in case their privacy is breached through unlawful means. The drafting of the legislation is at preliminary stage and details of the legislation are yet to be finalized.

GOVERNMENT OF INDIA  
MINISTRY OF PLANNING

LOK SABHA UNSTARRED QUESTION NO. 4154  
(TO BE ANSWERED ON 19.12.2012)

**Panel on Privacy of Individuals**

4154. SHRI ASADUDDIN OWAISI:

Will the PRIME MINISTER be pleased to state:

- (a) whether Planning Commission has set up any panel on Privacy issues of Individuals;
- (b) if so, the details thereof;
- (c) whether the panel has submitted its recommendations to the Government;
- (d) if so, the details thereof; and
- (e) the action taken by the Government thereto?

**ANSWER**

THE MINISTER OF STATE FOR PARLIAMENTARY AFFAIRS & PLANNING (SHRI RAJEEV SHUKLA): (a) & (b) Yes Madam. Planning Commission has set up an Expert Group on Privacy Issues, under the Chairmanship of Justice A.P. Shah, Former Chief Justice of Delhi High Court *inter alia* to:

- (i) Study Privacy laws and related bill, promulgated by various countries.
- (ii) Make an in-depth analysis of various programmes and their impact on Privacy.
- (iii) Make specific suggestions for consideration for incorporation in the proposed draft Bill on Privacy.

(c) to (e) The Expert Group has submitted its report on 16th October 2012. The report covers international privacy principles, national privacy principles, rationale and emerging issues along with an analysis of relevant legislations/Bills from a privacy perspective. On the basis of deliberations and in-depth analysis, the group has identified a set of recommendations. Copy of the report has been placed on the Planning Commission website and has also been forwarded to Department of Personnel & Training (DoPT) for appropriate consideration while finalising the proposed Right to Privacy Bill.

DoPT has forwarded a note for the meeting of the Committee of Secretaries to the Cabinet Secretariat. The note include consideration of recommendations of the Expert Group.

## APPENDIX-VII

### MEMORANDUM NO. 164

**Subject:** Request for dropping of assurances given in replies to:—

- (i) Unstarred Question No. 4595 dated 25 August, 2010 regarding "CBI Investigation of Persons at Higher Posts". (Annexure-I).
- (ii) Unstarred Question No. 312 dated 23 February, 2011 regarding "IAS and IPS Officers involved in Corruption". (Annexure-II).
- (iii) Unstarred Question No. 269 dated 23 November, 2011 regarding "Action against Corrupt Officers". (Annexure-III).

The above mentioned questions were asked by various M.P.s to the Minister of Personnel, Public Grievances and Pensions. The contents of the questions along with the replies of the Ministers are as given in Annexures (I, II and III).

2. The replies to the questions were treated as assurances and required to be implemented by the Ministry within three months of the date of the reply but the assurances are yet to be implemented.

3. The Ministry of Finance *Vide* O.M. Nos. 361/65/2010-AVD-III dated 17th November, 2014 & 361/15/2011-AVD-III dated 18th November, 2014, 361/117/2011-AVD-III dated 17th November, 2014, 27th November 2013 and 29th May 2013 respectively have requested to drop the assurance on the following grounds:—

"That in regard to USQ No. 4595 it is submitted that as per information provided by the CBI, out of the 03 cases shown pending investigation, 01 case is under investigation and remaining 02 cases are pending in the court. USQ No. 312 in regard to it is submitted that as per information provided by the CBI on 30.05.2014, out of 6 pending cases, as per court's order, 01 case is under further investigation, in 02 cases filling of charge sheets have been stayed by Hon'ble Supreme Court, and in 03 cases trial is pending in court and in regard to USQ No. 269 it is submitted that as per information provided by the CBI on 21/11/2013, 09 requests were pending in 02 cases as on 31.10.2013. As seeking sanction for prosecution by the CBI is a continuous process, the Committee on Government Assurances may kindly consider dropping the assurance."

4. In view of the above, the Ministry, with the approval of Minister of state for Personnel, Public Grievances & Pensions, have requested to drop the above assurances.

The Committee may consider.

NEW DELHI;  
Dated: 11/08/2015

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA  
UNSTARRED QUESTION NO. 4595  
(TO BE ANSWERED ON 25.08.2010)

**CBI Investigation of Persons at Higher Posts**

4595. SHRI HUKUMDEV NARAYAN YADAV:

Will the PRIME MINISTER be pleased to state:

- (a) whether several cases involving persons occupying higher posts are under investigation of the CBI;
- (b) if so, the details thereof;
- (c) the nature of cases and the time since when the cases are pending;
- (d) whether the verdicts of Lower Courts have not been appealed in the Higher Courts in some cases; and
- (e) if so, the reasons therefor along with the number of such cases?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF EARTH SCIENCES; THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) to (c) The details of cases under investigation against officers of the level of Joint Secretary and above, as provided by the CBI, are as at Annexure "A".

(d) & (e) The details of acquittal/discharge of officials of the level of Joint Secretary & above in the last three years and the status of Appeal filed in the Higher Courts are as given at Annexure-'B'.

## The details of cases pending under investigation against persons at Higher post (Joint Secretary &amp; above)

Sl. No.	Case No., date of Registration & Section of Law	Name of accused and Designation	Ministry/ Department	Allegation in Brief	Present Status
1	2	3	4	5	6
1.	RC 55/2005-ACB/Delhi dt. 29.9.2005 U/s 13(2) r/w 13 (1) (e) of PC Act 1988	Kailash Pati Aneja, the then Director (ERU), D/o Telecom, Sanchar Bhawan, New Delhi.	D/o Telecom	The accused has acquired huge assets to the tune of Rs. 20,58,360/- which are highly disproportionate to his known source of income.	Investigation completed. Sanction for prosecution is being sought.
2.	RC 3(A)/2005-SCU. I DOR: 12.04.2005 U/s 13(2) r/w 13(1)(e) of Prevention of Corruption Act, 1988	Shri Baldev Singh Sandhu, Commissioner of Income Tax (Income Tax Appellate Tribunal) Ahmedabad.	Income Tax ITAT Deptt., Ahmedabad Ministry of Finance.	It was alleged that Shri Baldev Singh Sandhu has amassed assets in his own name as well as in the names of his family members which were disproportionate to his known sources of income.	SP's Report has been sent on 13.07.2009 to the Secretary, Deptt. of Revenue, Ministry of Finance, New Delhi. Sanction for prosecution is awaited from the concerned department.
3.	RC. 1(A)/07-ACU.IX/ ACU-VIII dated 23.04.2007 120B r/w 420 IPC and Section 11 & 13(2) r/w 13(1)(d) of PC Act 1988	Shri Rakesh Mohan, IAS (AGMU-1978), the then CEO, Delhi Jal Board, New Delhi.	Govt. of NCT Delhi	The accused persons conspired to award a contract for trenchless renovation of water rising mains of Delhi Jal Board to consortium at exorbitant values of Rs. 35.84 Crores. In the <i>quid pro quo</i>	Investigation with respect to some of these allegations of FIR has been completed. The remaining part pertaining to investigation abroad is pending for execution of Letters Rogatory.



1	2	3	4	5	6
4.	RC 14(A)/2008-Dehradun 29.08.2008 U/s 120-B r/w 420 IPC and Section 13(2) r/w 13(1)(d) of P C Act, 1988	(i) Sh. Dev Kumar General Manager (Operation), (ii) Sh. Sudip Kumar General Manager (Broadband), ALTTTC	Ministry of Communications & Information Techno- logy Department of Telecom.	<p>Shri Vijay Kumar of M/s KIPL purchased a house in USA and executed a special power of attorney in favour of son-in-law of Shri Rakesh Mohan, IAS. On the strength of this power of attorney a loan of approximately Rs. 3 Crores was received from a Bank in USA.</p> <p>Shri Dev Kumar and others while working in their official capacities entered into criminal conspiracy with Shri Naveen Kumar Bhardwaj Proprietor of M/s Pandit Travels with the malafide intention and cheated the department of BSNL, Ghaziabad for an amount of Rs. 7,98,892/- and in pursuance to the said conspiracy by abusing their official position dishonestly verified the bogus bills raised by M/s Pandit Travels in respect of the vehicles which were not used by them for the official purpose.</p>	After completion of investigation CBI Report recommending prosecution of the suspects was sent to the Ministry of Communications & Information Technology on 13.11.2009. The sanction for prosecution is still awaited.

5.	RC 4(A)/08/ACU-IX dated 18.12.2008 U/s 13(2) r/w 13(1)(e) of PC Act, 1988	Shri Arvind Kumar Chief Engineer, Metro Rail Corporation, Bangalore	Ministry of Railway/ Bangalore Metro Rail Corporation, Bangalore	It is alleged that Shri Arvind Kumar, while working as Chief Engineer, NF Railway, Guwahati has accumulated huge assets to the tune of Rs. 3.05 Crores approximately during 2001-2007 in the name of his wife and son, which are disproportionate to his known sources of income.	Sanction awaited.
6.	RC 21/2008-ACB/Kol dated 13.05.2008 U/s 120B of IPC and sec. 7 & 12 of PC Act, 1988.	Shri Jugal Kishore, Accountant Member, Income Tax Appellate Tribunal, Kolkata & others.	Income Tax Tribunal	Shri Jugal Kishore was caught while accepting the bribe of Rs. 30 lakhs for showing/seeking undue favour.	Under investigation.
7.	RC 0062009A0033-ACB/Lucknow dt. 30.10.2009 U/s 7 of PC Act 1988 & IPC 120B.	Shri K.M. Tripathi, Chief Regional Manager, IRCTC, Lucknow.	Ministry of Railway	Accused officer caught red handed while demanding and accepting a bribe of Rs.70,000/- from the complainant.	Prosecution Sanction is awaited.
8.	RC 25(A)/2009-Jaipur dt. 30.11.2009 U/s 120-B r/w 420, 468 & 471 IPC & 13(2) r/w 13(1) (d) PC Act, 1988.	(i) Shri Sunil Misra, Chief Personnel Officer North Western Railway, Jaipur (ii) Shri M.R. Goel, Chief Personnel Officer, North Western Railway, Jaipur	Ministry of Railway/ North West Railway	The accused persons abused their official positions and entered into a criminal conspiracy with private persons and recruited 132 candidates as Substitutes in Group-D on the basis of false documents and without verifying the genuineness of their candidature.	Pending investigation.

1	2	3	4	5	6
9.	RC-4(A)2009-ACU-I dt. 9.10.2009 U/s 120-B, 406, 420, 468, 34 of IPC 1860.	Sh. K.C. Ponnana, Managing Director, STCL Ltd., Bangalore and others.	Ministry of Heavy Industries	It is alleged that business associates of Spices Trading Corporation Ltd. (STCL), Bangalore, India, namely M/s Future Metals Pvt. Ltd. and Future Exim (India) Pvt. Ltd. committed a fraud to the tune of Rs. 1200 crores in the matter of merchandising trade of high value non-ferrous (Nickel & Copper) metal scrap which was financed by M/s STCL., by way of Letter of Credit in favour of the seller for the value of goods M/s. STCL is a wholly owned subsidiary of State Trading Corporation of India Limited, a Govt. of India Undertaking.	Under investigation.
10.	RC-3(A)/2009-ACU-II dated 1.12.2009 U/s 13(2) r/w 13(1)(e) of PC Act, 1988.	Shri O.P. Nahar, Chairperson, Appellate Tribunal for Foreign Exchange, New Delhi. (Now Retd.)	M/o. Law & Justice Deptt. of Justice.	Accused during the period from 01.04.1990 to 31.07.2005 has acquired assets amounting to Rs. 62,70,988 in his own name or in the names of his family members which are disproportionate to his known sources of income and for which he has no satisfactory explanation.	Under investigation.

<p>11. RC-2(A)/2009-ACU-II dated 25.5.2010 120-B IPC &amp; Sec. 7 &amp; 12 of PC Act, 1988.</p>	<p>1. Shri M.P. Dixit, Chairman-cum-Managing Director South Eastern Coalfields Ltd. Bilaspur 2. Shri Vijendra Singh Director M/s Bedford Group of Industries, Bilaspur (Pvt.) 3. Shri S.K. Samanta, Managing Director, M/s S.K. Samanta &amp; Co. (Pvt.) 4. Shri V.N. Singh, Employee of M/s S.K. Samanta &amp; Co. (Pvt.) 5. Other unknown persons.</p>	<p>Ministry of Coal &amp; Mines, Deptt. of Coal</p>	<p>Shri M.P. Dixit, Chairman-cum-Managing Director SECL, a public sector undertaking of Govt. of India, demanded and agreed to accept an amount of Rs. 1 Crore for showing favour to one Shri Vijendra Singh of M/s Bedford Group of Companies who was having contracts with SECL, Bilaspur, and the said Shri Vijendra Singh also agreed to pay this amount to the person nominated by Shri M.P. Dixit at Delhi. This amount was to be paid as a motive or reward for showing favour to Shri Vijendra Singh or the Companies represented by him in the matters pending in SECL.</p>	<p>Under investigation.</p>
<p>12. RC-6(E)/2009-EO-I dated 16.7.2009 U/s 120-B, IPC &amp; U/s 7 &amp; 8 of PC Act, 1988.</p>	<p>1. Shri R.A. Yadav, the then Chairman, AICTE 2. Prof. H.C. Rai, Advisor (E&amp;T) AICTE 3. Mrs. Rovinder Randhawa, Dy. Dir. AICTE.</p>	<p>M/o HRD</p>	<p>It is alleged that Sh. Sriom Dalal the then Regional Officer, AICTE Chandigarh has demanded illegal gratification from the complainant for processing the case of increase of intake of seats to M/s Echleon Institute</p>	<p>CBI report sent on 21.5.2010 and prosecution sanction awaited.</p>

1	2	3	4	5	6
		4. Sh. Sriom Dalal, RO, AICTE Chandigarh		of Technology, Faridabad. It is further alleged that Sh. R.A. Yadav, the then Chairman, Shri Sriom Dalal, R.O., Prof. H.C. Rai, Advisor (E&T) and Mrs. Robinder Randhawa, Dy. Director, AICTE in connivance with each other delayed the processing of issuance of LOI, letter of approval to start the Institute in 2007-2008, approval for extension of Institute for the year 2008-2009 etc. with the intent to harass the complainant for ulterior consideration.	
13. RC 1(A)/09-ACU. VIII dated 21.01.2009 U/s 13(2) r/w 13(1)(e) of PC Act, 1988.		Shri Lav Kumar, Saksena, Commissioner of Income Tax (Audit-II), New Delhi	Department of Income Tax, M/o Finance	It is alleged that Shri Lav Kumar Saksena, presently functioning as Commissioner of Income Tax (Audit-II), New Delhi, has amassed huge assets both movable and immovable in his name and in the name of his family members during the period from 20.12.1979 to 19.01.2009, which are disproportionate to his known sources of income.	Under investigation.

14. RC 2(A)/09-ACU. VIII dated 22.07.2009 U/s 13(2) r/w 13(1)(e) of PC Act 1988.	Shri Sushil Kumar Agarwal, Commissioner (Appeal), Income Tax Patiala	Department of Income Tax, M/o Finance	It is alleged that accused Shri Sushil Kumar Agarwal, Commissioner (Appeal), Income Tax, Patiala has amassed huge assets both movable and immovable in his name and in the name of his family members, disproportionate to his known sources of income to tune of Rs. 1.92 crores.	Under investigation.
15. RC 1(A)/09/ACU-IX dated 01.05.2009 u/s 120-B IPC r/w Sec. 7, 8, 10, 12 r/w 13(2) r/w 13(1) (d) of PC Act.	Shri Pushkar Singh, IG, CRPF and others	Ministry of Home Affairs, Govt. of India/CRPF	It is alleged that the suspect officers entered into criminal conspiracy with various private persons and public servants with an object to collect illegal gratification from various persons desirous of getting recruitment as constables in CRPF by unduly helping them in the recruitment process at various Group Centres of CRPF in Bihar and Jharkhand.	Under investigation.
16. RC 3(A)/2009/ACU-IX dated 23.11.2009 u/s 120B IPC & Sec. 7, 8, 12, 13(2) r/w 13(1)(d) of PC Act, 1988.	Shri R. Vasudevan, Member, Company Law Board, New Delhi	Ministry of Corporate Affairs New Delhi/ Company Law Board	It is alleged that Sh. Manoj Kumar Banthia on being approached by Sh. Ankur Chawla, Advocate of one party in the dispute regarding Amar Ujala Group got in touch with Sh. R.	Sanction awaited.

1	2	3	4	5	6
				Vasudevan, Member Company Law Board for a favourable judgment in the matter pending before Company Law Board. In lieu of favourable judgment to the partly represented by Sh. Ankur Chawla, Advocate Sh. Manoj Kumar Banthia. demanded Rs. 10 lakhs from him and paid the illegal gratification of Rs. 7 lakhs to Sh. R. Vasudevan, Member, Company Law Board for showing favour to the party concerned.	
17.	RC 30(A)/2009-BBS u/s 13(2) r/w 13(i) (e) PC Act.	Shri Abanindra, Mohanty, ITS, then General Manager, BSNL, Kharagpur, West Bengal.	Ministry of Telecommunications/ BSNL	The accused while serving the Deptt. of Telecom/BSNL in different capacities during 01.03.1995 to 20.11.2008 is allegedly in possession of assets disproportionate to his known sources of income to the tune of Rs. 1,23,92,392/ which he may not be able to explain satisfactorily.	Under investigation.
18.	RC-5(A)/2009-Shimla, dated 23.11.09, U/sec. 13(2) r/w sec. 13(1) (e) of PC Act, 1988.	Sh. B.S. Thind, IPS, ADGP(Retd.)	IPS, HP Police/ MHA	This case was registered on the allegations that Shri B.S. Thind is in possession of assets which are disproportionate to the known	Under investigation.

19. RC 42(A)/2009-ACB/ Chennai dated 03.08.2009 U/s 120-B r/w 420 IPC. 420 IPC and 13(2) r/w 13(1)(d) of PC Act, 1988.	Shri K. Suresh, IAS, the then Chairman, Chennai Port Trust, Chennai, (now in service of Madhya Pradesh Government) and others	Chennai Port Trust	sources of his income. This case was referred to the CBI by the Govt. of H.P.  Shri Suresh, abusing his official position, allowed the dead ship of M/s Olam International to berth knowing very well that it would cause a huge loss to the Port Trust. M/s Olam Inter- national Ltd. Singapore had refrained from making payments towards additional berth charges, demurrage and other related charges thereby causing a wrong- ful loss to the tune of Rs. 20 crores and corresponding wrong- ful gain to themselves.	Under investigation
20. RC 53(A)/2009-ACB/ Chennai U/s 109 IPC and Sec 13(2) r/w 13(1) (e) of PC Act, 1988.	Shri K. Suresh, IAS, Former Chairman, Chennai Port Trust, Chennai (now in service of Madhya Pradesh Government) and another	Chennai Port Trust	Shri Suresh abusing his official position during the period from Sept, 2003 to 04.08.2009, acquired assets in his name and in the name of his wife Dr.(Smt.) Y. Geetha to the tune of Rs. 2,74,41,538/- which are disproportionate to his known sources of income which he cannot satisfactorily account for. Dr. (Smt.) Y. Geetha, abetted Shri K. Suresh in acquiring the assets in her name.	Under investigation



1	2	3	4	5	6
21.	RC 30/2009-ACB/Kol dated 31.7.09 U/s. 13(2) r/w 13(1)(e) of P.C. Act 1988.	Shri Sudipta Ghosh, the then Director General of Ordnance Factories and Chairman, Ordnance Factory Board, Kolkata (now retired)	Ordnance Factory	Shri Sudipta Ghosh, while working in different posts in Ordnance Factories/ Ordnance Factory Board including the post of Director General of Ordnance Factories and Chairman of Ordnance Factory Board during the period from 01.01.2000 to 30.4.2009 has acquired huge assets, both movable and immovable, to the tune of Rs. 2,65,80,948/- by corrupt and illegal means either in his name and/or in the name of his family members which are grossly disproportionate to his known sources of income and which he can not satisfactorily account for.	Under investigation.
22.	RC 43/2009-ACB/Kol dated 8.12.09 U/s. 120B, 420, IPC & Sec. 13(2) r/w 13(1)(d) of PC Act 1988.	Prpf. R.A. Yadav, the then Vice Chairman cum Acting Chairman, All India Council of Technical Education	All India Council of Technical Education	Accused entered into criminal conspiracy with each other and with Shri Utpal Bhattacharya, President of Kingston Educational Institute, Madhyagram, Jessore Rd., Kolkata and other unknown	Under investigation.

				officials of AICTE and other private persons with criminal intent to cheat AICTE and in pursuance of such common criminal intention, by abusing their position as public servants, gave approval for establishment of a new Degree Engineering Institution in the name and style of Kingston Engineering College at Barasat, West Bengal inspite of the said institution having failed to meet the AICTE norms in the matter of total built up area, instructional area, administrative carpet area and character of land etc.	
23.	RC 30/2010-ACB/Delhi dated 13.7.2010 U/s 13(2) r/w 13(1)(e) of PC Act 1988.	Dr. Rakesh Verma, HOD, Senior Surgeon and Cardiologist at Safdarjung Hospital, Delhi	M/o Health	The accused has acquired huge assets to the tune of Rs. 5,76,11,796/- which are highly disproportionate to his known source of income.	Under investigation.
24.	RC 0062010A0002-ACB /Lucknow dated 07.01.2010 U/s 7 of PC Act 1988 & IPC 120B.	Shri Basant Kumar Bihani, Chief Personnel Officer, DLW, Varanasi.	Ministry of Railway.	Accused officer caught red handed while demanding and accepting a bribe of Rs. 50,000/- from the complainant.	Prosecution Sanction is awaited.
25.	RC0062010A0010-ACB/ Lucknow dated 24.2.2010 U/s 13(2) r/w 13(1) (e)	Shri K.M. Tripathi, Chief Regional Lucknow.	Ministry of Railway	Accused amassed huge movable and immovable assets to the tune of Rs. 2,10,64,767/- approx	Under investigation.

1	2	3	4	5	6
	of PC Act 1988.			in his name and in the name of family members which are DA to his known sources of Income.	
26.	RC 8(A)/2010-Jaipur dated 24.02.2010 U/s 109 of IPC & Sec. 13(2) r/w 13(1) (e) of PC Act, 1988.	Shri Sunil Misra, Chief Personnel Officer, NW Railway, Jaipur and others.	Ministry of Railway/ North West Railway.	Sh. Sunil Mishra while working as Chief Personnel Officer, North Western Railway, Jaipur during the period 12.01.1982 to 03.12.2009 was found in possession of disproportionate assets to the tune of Rs. 2,69,74,210/- to his known legal sources of income and for which he cannot satisfactorily account for Shri Anoop Mishra S/o Shri Sunil Mishra has abetted the offences by intentionally aiding acquisition of assets.	Pending investigation.
27.	PE-2(A)/2010-Bhopal dated 09.08.2010. Misconduct	Shri Dilip V. Gondnale the then General Manager, Bank Note Press (BNP), Dewas and others	Ministry of Finance/ Department Bank Note Press.	It is alleged that, Shri Dilip V. Gondnale, the then General Manager, Shri R.C. Agrawal, the then Dy. Works Manager both from Bank Note Press (BNP), Dewas in connivance with M/s Pudumjee Pulps Paper Mill Limited, Mumbai committed gross misconduct in purchase of 57.946 MTs of Blue Trial Paper and payment of Rs. 91,79,929/- was made to M/s Pudumjee Pulps Paper Mill Limited, Mumbai with corrupt motive.	Pending under enquiry.

<p>28. RC-2(E)/2010-EOU-I dated 27.04.2010 U/s 120-B r/w 420 IPC, sec. 9 &amp; 13(2) r/w 13(1)(d) of PC Act, 1988 and substantive offences thereof.</p>	<p>Shri O. Ravi, IAS, Joint Secretary, (Disaster Management), MHA, GOI, New Delhi</p>	<p>Ministry of Home Affairs</p>	<p>It is alleged that during the period from 2007 to March 2010, the officials of the Department of State Excise, Administration of Daman and Diu entered into criminal conspiracy with the other private persons <i>i.e.</i> owners/Directors of various private Distilleries of Daman and in pursuance of the aforesaid criminal conspiracy, accused public servants abused their official position by way of facilitating evasion of excise duty and VAT to the tune of Rs. 340 crores and the accused private persons cheated the administration of Daman and Diu of Excise Duty and VAT of Rs. 340 crores and caused undue loss to the Govt. and corresponding gain to themselves. In this connection, Sh. Ashok Khemani a private person was in regular touch with Sh. O. Ravi, Joint Secretary, Disaster Management, MHA, New Delhi in order to utilize his services to cause the transfer of Administrator of Daman Administration so as to evade the recovery of excise duty. Shri O. Ravi was regularly pursuing the matter of transfer of Daman Administrator.</p>	<p>Under investigation</p>
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29.	RC 6(A)/10-A-ACB/ Mumbai dt. 18.02.2010 U/s. 7 of PC Act, 1988	Shri Majit Singh Bali, Chief Postmaster Genl. Maharashtra State & Goa, GPO, Mumbai	Department of Posts, Ministry of Communication	It is alleged that the suspect demanded Rs. 2 crores from the complainant for giving NOC for development of plot admeasuring 2000 sq mtrs as private property which was reserved for postal office. He was caught red handed while accepting bribe of Rs. 1.25 crores.	Under investigation
30.	RC 2(A)/2010-Cochin Dt. 25.2.2010 U/s 120B r/w 420 IPC and Sec. 11, 14 & 13(2) r/w 13(1)(d) & 13(a) of PC Act, 1988	Shri Abraham Varickamakkal, IAS, the then Collector and Development Commissioner, Chairman of LBDB, Administration of UT of Lakshadweep, Kavarathi. 2. S. Attakkoya, Superintending Engineer, Lakshadweep Public Works Department and the then Secretary, LBDB, Administration of U.T. of Lakshadweep, Kavaratti. 3. Shri B.V. Selvaraj, IAS, former Administrator, U.T. of Lakshadweep, Kavaratti.	U.T. of Lakshadweep.	The various administrators of Lakshyadweep administration awarded contracts pertaining to sands & granite chips to various private firms on exorbitant rates. During investigation role of Shri Selvaraj also come into case.	Under investigation.

31. RC 2(A)/2010-ACU.VII dt. 11/8/2010 u/s 11, 12 & 13(2) r/w 13(1) (d) of PC Act, 1988.	Sh. Ram Prakash, Commissioner of Central Excise	Min. of Finance	It is alleged that accused Sh. Ram Prakash, committed criminal misconduct, during 2009, in as much as he, by abusing his official position, as a public servant, obtained pecuniary gain from a private company named M/s Megha Engineering and Infrastructures Pvt. Ltd. of Hyderabad.	Under investigation
32. RC 1(A)/2010/ACU-IX dt. 23.03.2010 u/s 13(2) r/w 13(1)(e) of PC Act, 1988	Sh. R. Vasudevan, Member, Company Law Board, New Delhi	Ministry of Corporate Affairs, New Delhi/ Company Law Board	It is alleged that Sh. R. Vasudevan, Member Company Law Board has amassed movable and immovable assets to the tune of Rs. 2.72 Crores approximately during 1996-2009 in his name and in the name of his wife which were disproportionate to his known sources of income.	Under investigation
33. RC 17(A)/10-Hyderabad, Dt. 15.06.10 u/s 120-B, 409, 420 IPC and Sec. 7, 13(2) r/w 13(1)(d) of PC Act, 1988.	Sh. S.M. Sharma, Chairman, Railway Recruitment Board, Mumbai and others.	Ministry of Railways/ Railway Board	Sri A.K. Jaganntham along with some unknown officials of Indian Railways, RRB and recruiting agents and other persons have indulged in corrupt practices in conduct of Railway Recruitment Board exams held on 06.06.2010 and 13.06.2010 at various places. It was also learnt that the said public servants have connived with the recruiting agents, demanded	Under investigation

1	2	3	4	5	6
34.	RC 56(A)/2010-ACB/ Chennai 30.10.2010 U/s 120B, r/w 420 IPC and u/s 13(2) r/w 13(1)(d) of P.C. Act 1988.	Shri R.A. Yadav, Vice Chairman & Member Secy., AICTE, New Delhi and others	All India Council of Technical Education	<p>and collected huge amounts from the aspiring candidates by promising them with jobs in the Railways by leaking the Railway Recruitment Board examination question paper secretly. During the examination, Sri A. K. Jagannadham revealed that the said question paper was obtained from Sri S.M. Sharma.</p> <p>The accused public servants knowing fully well that the Pachiammal Educational Trust &amp; Sri Padmavathy College of Engineering, Mevalurkuppam, Kanchipuram Distt., Tamil Nadu was not having the infrastructure/ amenities as required under AICTE norms, by abusing their official position extended the recognition given to the said college from the year 2007 to 2008 and from the year 2008 to 2011 and increased the intake of students for the year 2007-2008</p>	Under investigation.

35. RC 17/2010-ACB/Kol dt. 21.5.10 & U/s 120B and sec. 7, 8, 10, 12, 13(2) r/w (1)(d) and 15 P.C. Act 1988.	Dr. Ketan Desai, the then President, Medical Council of India and others.	Medical Council of India.	by ignoring the adverse reports of the expert committees and the appraisal committee of AICTE and the inspection report of the Anna University, Chennai and thereby caused undue favour to Shri M.G. Sekhar, the chairman of the Padmavathy College of Engineering and others unknown.	Under investigation.
			It is alleged that Dr. Ketan Desai, the then President of Medical Council of India, New Delhi, Shri Jatinder Pal Singh, a private person based in New Delhi, Shri Bhaskar Ghose, representative of KPC Medical College and Hospital, Jadavpur, Kolkata and an unknown officials of Medical Council of India entered into a criminal conspiracy with each other during 2009-2010 and in pursuance of the said criminal conspiracy, permissions for the 1st & 2nd Batches to KPC Medical College and Hospital, Kolkata, were accorded after huge bribes were paid by one Shri Bhaskar Ghose on behalf of the said College through Shri Jatinder Pal Singh to the MCI officials. It is also alleged that	



1	2	3	4	5	6
				Sri Jatinder Pal Singh, demanded a bribe of Rs. 2.75 crores on behalf of the said Dr. Ketan Desai, from the said Shri Bhaskar Ghose, for granting permission for the admission to the 3rd batch of MBBS students in the said College.	
36.	RC 25/2010-ACB/Kol dt. 5.8.10 & U/s 7 of P.C. Act, 1988	Sri Subrata Mukherjee, Chief Commercial Manager/PS, Eastern Railway, Kolkata.	Eastern Railway.	Demanding of Rs. 2,00,000/- lacs and agreeing to accept bribe of Rs. 50,000/- as 1st installment for issuing offer letter for renewal of the Rail Travel Service Agents license (RTSA licence) to the complainant.	Under investigation.
37.	RC-4/2010-EOU-VII Dt. 23.4.2010 U/s 120-B r/w 409, 420 IPC	Shri Homi Rajvash, the then Addl. Managing Director, NAFED	NAFED, Ministry of Finance	It is alleged that M/s Shell Mercantile Corporation Ltd., Mumbai entered into criminal conspiracy with official of NAFED.	Under investigation.

**Details of acquittal/discharge of official of high posts (Joint Secretary & above, in last 3 year (since 1.1.2007 till 15.8.2010)**

Year of judgement	Sl.No.	Sl. No. Case & Date of Registration and Section of law	Name of the accused persons	Allegation in brief	Detail of discharge/ acquittal	Present Status (Status of appeal etc.)
1	2	3	4	5	6	7
2007 -----Nil-----						
2008 -----Nil-----						
2009	1	RC6(A)/2000-ACU-I dt 01-11-2000/U/s 419, 420 IPC & 13(2) r/w 139(1)(d) of PC Act. 1988	Shri Brijinder Rai, IPS, the then Dy. Director, BPR&D, New Delhi (Now Addl. D.G. Haryana Police)	It is alleged that accused person while on deputation from the Government of Haryana to the Bureau of Police Research & Development, Ministry of Home Affairs, GOI, New Delhi acquired in May, 1994, three (03) agricultural plots measuring about 20 acres situated in Village Bidhwake, Tehsil Sohna, Distt. Gurgaon on 90 years lease on extremely low rent of Rs. 2,000/-per annum	Acquitted on 23.3.09	An appeal has been filed by CBI on 24.8.09 in the Hon'ble High Court of Shimla, which is pending

to the 3rd batch of

1	2	3	4	5	6	7
2009	2	<p>RC 3 (A)/1900 - AC 2 dt 17-10-1990/U/s 13(2) r/w 13(1)(e) of PC Act, 1988. After concluding investigation, three charge sheets were filed against Shri K. Lall, IAS</p> <p>(1) DA Case in the Court of Spl. Judge, Tis Hazri (pending trial)</p> <p>(2) Maruti Car Bribery case in the Court of Spl. Judge, Tis Hazari (Ended in conviction)</p> <p>(3) Cheating by Impersonation/Forgery case in the court of ACMM Karkardooma (CC No. 09/95)</p>	<p>Sh. K. Lall, IAS (Now Retd.)</p> <p>2. Mrs. Archana Lall, wife of accused K. Lall</p> <p>3. Sh. Mahesh Chand, brother of accused K. Lall.</p>	<p>from one Joginder Singh in whose name the said three plots were got purchased in 1982 by him while posted as Sr. Supdt. of Police, Gurgaon Haryana through Shri Duli Chand, the then ASI in the name of Shri Joginder Singh S/o Channan Singh R/o Village Gurgaon, Distt. Gurgaon whereas no such person ever resided.</p> <p>The accused K. Lall during his tenure as IAS Officer had amassed unaccounted wealth and concealed the same in the lockers and also opened accounts in fictitious names of his wife Archana Lall as Asha Gupta, Shakuntla Rani and Meena Singh and in the name of his brother Mahesh Chand as Sugriv and Bal Singh.</p> <p>The Charge sheet was filed U/s 120-B r/w 420, 419, 468 and 471 IPC on 14.12.1994</p>	<p>Acquitted all the three accused persons on 4.12.2009</p>	<p>Matter not found fit for appeal.</p>

2009	3	RC-10(S) 2002/SCR-III/ND Dated 05.09.2002 U/s 511, 468 and 471 IPC	Sh. (Dr.) Lalit Verma, IAS, S/o Late Shri Maheshi Prasad Verma (DOB-01.03.1959)	It is alleged that Dr. Lalit Verma, IAS, had interpolated his date of birth entry in his civil services application from on a date subsequent to the original date of submission of such form.	In view of the order dated 09.2.2009 passed by the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench directing quashing of the Charge Sheet filed by CBI in the court of CMM, Tis Hazari Courts, Delhi. The Trial Court <i>vide</i> its order dated 20.5.2009 discharged the accused Shri (Dr.) Lalit Verma, IAS.	The proposal for filling an SLP in the Hon'ble Supreme court of India against order dated 09.2.2009 of Hon'ble High Court of Allahabad, Lucknow Bench, Lucknow has been rejected by the Ministry of Law and Justice, New Delhi.
2009	4	RC-16(A) 96-Silchar dt. 5.6.1996 120B r/w 407/409 IPC & Sec. 13(2) r/w Sec. 13(1) (c) & (d) of PC Act.	A1. Raj Kumar Ranbir Singh, Ex-CM, Govt. of Manipur. A2. Raj Kumar Modhusana Singh, IAS (Retd), the then Secy. FCS, Govt. of Manipur. A3. L. Gangte, IAS, the then Director FCS, Govt. of Manipur. A4. Bhumeshw or Singh TO, FCS, Govt. of Manipur. A5. Jitendra Jain (Pvt. Person)	Misappropriation of FCS rice lifted for transport from FCI depots to Imphal.	Accused persons A1 to A 4 discharged by Spl. Judge Imphal (E) on 28.1.09. Charges framed against A5 u/s 497 IPC	Revision filed by CBI against order of discharge of A1 to A4 in Imphal Bench of Gauhati High Court. Revision pending in High Court.

1	2	3	4	5	6	7	
2009	5	RC-18(A) 120BIPC r/w Sec. 407/409/420/465/471 IPC & Sec. 13(2) r/w 13(1) (c) & (d) of PC Act 1968.	96-SLC	<ol style="list-style-type: none"> <li>1. R.K. Modhusana Singh, IAS (Retd.), the then Secy., FCS, Govt. of Manipur.</li> <li>2. L. Gangte, IAS, the then Director FCS, Govt. of Manipur.</li> <li>3. A. Gopal Sharma, Dy. Director, FCS.</li> <li>4. Seikh Abdul Halim Asst. Dir. FCS.</li> <li>5. R.S. Benjamin Godown, Supdt. FCS.</li> <li>6. Chinganbam Priyobarta Singh, SK, FCS.</li> <li>7. Abdula Chaoba, SK, FCS.</li> <li>8. A. Ranbir Singh, SK, FCS.</li> <li>9. B. Bhirjit, SK, FCS.</li> <li>10. D. Kunjo Singh, SK, FCS.</li> <li>11. L. Tombi Singh, Prof. Diamond Transport.</li> </ol>	Misappropriation of FCS rice lifted for transport from FCI depots to Imphal.	Accused No. 1 to 10 discharged by Spl. Judge Imphal (E) on 28.1.2009. Charges framed under Sec. 407/IPC against A-11.	Revision filed by CBI against of discharge A1 to A10 in Imphal Bench of Gauhati High Court. Revision pending in High Court.

2009	6	RC-19(A) 96-SLC dt. 5.6.96 u/s 120B, 407, 409, 420, 468, 471 IPC 13(2) r/w 13(1) (c) & (d) PC Act, 1968.	<ol style="list-style-type: none"> <li>1. R.K. Ranbir Singh, Former CM, Manipur.</li> <li>2. Rajkumar Modhusana Singh, IAS (Retd.), the then Secy., FCS, Govt. of Manipur.</li> <li>3. L. Gangte, IAS, the then Director FCS, Govt. of Manipur.</li> <li>4. Seikh Abdul Halim, Asst. Dir., FCS.</li> <li>5. Mohendra Poddar, Agent of Construction.</li> <li>6. L. Nabachandra Singh, Construction.</li> </ol>	Misappropriation of FCS rice lifted for transport from FCI depots to Imphal.	Accused person No. 1 to 5 discharged by Spl. Judge Imphal (E) on 28.1.2009. Charges u/s 407 IPC framed against A6.	CBI has filed revision in Imphal Bench of Gauhati High Court, against discharged of A1 to A5. Revision pending in High Court.
2010	7	RC-1/E/2006/EOW-I, Dated 30.5.2006 U/s 120-B, 420, 468, 471 & 477-A, IPC and Sec. 13(2) r/w 13(1) (d) PC Act, 1988.	Sh. Naryan Diwakar DANICS. IAS and others.	It is alleged that file relating to clearance of list of members for conducting of draw of lots in respect of Quetta CGHS was approved by the then RCS Shri Naryan Diwakar after he had demitted the office on 30.4.2006. The concerned dispatch registers was also allegedly manipulated by the officials/officers of the RCS. to extend benefit to the said society.	Shri Naryan Diwakar and other accused persons were discharged <i>vide</i> order dated 29.1.2010 by Special Judge, Rohini.	Appeal filed in the High Court, Delhi.

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA UNSTARRED QUESTION NO. 312  
(TO BE ANSWERED ON 23.02.2011)

**IAS and IPS Officers Involved in Corruption**

312. SHRI RAMESH BAIS:  
SHRI GOPINATH MUNDE:

Will the PRIME MINISTER be pleased to state:

- (a) whether a number of IAS and IPS officers are involved in corruption cases in the country;
- (b) if so, the number of IAS/IPS officers found involved in corruption cases during the last three years and their name and year-wise details thereof;
- (c) the number of the above officers against whom report has been registered; and
- (d) the number of cases pending for approval to register report against the officers?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY) (a) to (c): As per information provided by the CBI, during the last 3 years, 16 IAS and 5 IPS officers were found involved in 21 corruption cases. Details at Annexure A.

(d) Out of above cases, 6 cases are pending for approval of competent authority for prosecution sanction.

**Details of Officers involved in Corruption Cases During the Last 3 Years****2008**

Name of Accused & Service i.e. IAS, IPS	Under Section	Status of the Case
Shri Jyoti Kalash, IAS	13(2)r/w 13(1)(e) of PC Act, 1988	Closed
Shri Sanjeev Kumar, IAS	120B IPC 13(2), r/w 13(1)(d) of PC Act, 1988	Chargesheet filed on 27.12.10

**2009**

Shri B.S. Thind, IPS (Retd.)	13(2) r/w sec. 13(1)(e) of PC Act	Under Investigation
Shri B.R. Dass, IPS (Not FIR Named)	120B, 420, 477A IPC & 13(2) r/w 13(1)(d) of PC Act, 1988	Pending Sanction
1. Shri Jeevan Singh, IPS	409, 468, 420, 120(B) IPC and section	Pending Sanction
2. Shri Paresh CH. Neog, IPS	13(2) r/w 13(1)(d) of PC Act	
Shri T. Pamel, IAS	120 B, 420 IPC & Sec. 13(2) r/w 13(1)(d) of PC Act, 1988	Chargesheet filed on 07.07.10
Shri K. Suresh, IAS	120 B r/w 420 IPC, 420 IPC nd 13(2) r/w 13(1)(d) of PC Act, 1988	Pending Sanction
Shri K. Suresh, IAS	109 IPC and Sec. 13(2) r/w 13(1)(e) of PC Act, 1988	Under Investigation



Name of Accused & Service i.e. IAS, IPS	Under Section	Status of the Case
Shri Siddharth Behura, IAS (Retd.)	120 B IPC and Sec. 13(2) r/w 13(1)(d) of PC Act, 1988	Under Investigation
Shri Manoj Kumar Agarwal, IAS	13(2) r/w 13(1)(e) of PC Act, 1988 and Section 109 IPC	Under Investigation
Shri Avinash Kumar, IAS	13(1)(e) r/w 13 (2) & 109 IPC	Case finalised, Departmental actioned recommended
1. Dr. Pradeep Kumar, IAS	120B, 420, 467, 468 & 471 IPC & Sec. 13(2) r/w 13(1)(c) & 13(1)(d) of PC Act, 1988.	Pending Sanction
2. Shri Siyaram Pd Sinha, IAS	120B, 420, 467, 468 & 471 IPC & Sec. 13(2) r/w 13(1)(c) & 13(1)(d) of PC Act, 1988.	Pending Sanction
Dr. Pradeep Kumar, IAS	120B, 420, 468 & 471 IPC & Sec. 13(2) r/w 13(1)(d) of PC Act 1988.	Pending Sanction
Shri Alok Ranjan, IAS	120 B r/w 409, 420-IPC and 13(1)(d) of PC Act, 1988.	Chargesheet filed on 25.06.2010
<b>2010</b>		
Shri Manoj Malviya, IPS	120 B IPC and 13(2) r/w 13(b) & (d) and Sec. 11 of PC Act, 1988	Pending Sanction

Shri Manoj Malviya, IPS	U/s 7, 13(2) r/w 13(1)(e) of PC Act, 1988	Under Investigation
Shri Babu Lal Agarwal, IAS	120-B r/w 419, 420, 467, 468, 471 & 477(A) of IPC and 13(2) r/w 13(1)(d) of PC Act, 1988	Under Investigation
1. Shri Krishna Mohan, IAS	120-B, 201, 420 IPC and U/s 13(1)(d),	Under Investigation
2. Shri Lalit Kumar, IAS (Retd.)	13(2) of PC Act, 1988	
Shri O. Ravi, IAS	120-B, r/w 420 of IPC and substantive offences thereof U/s 9, 13(2) r/w 13(1) (d) of PC Act, 1988	Under Investigation
1. Sh. Abraham C Varickamakkal, IAS	120-B IPC r/w 420 IPC and Sec. 11, 14 and Sec. 13(2) r/w 13(1)(a) and (d) of PC	Under Investigation
2. Sh. B.V. Selvaraj, IAS	Act and substantive offences thereof	
<b>2011</b>		
Dr. Pradeep Kumar IAS	13(2) r/w 13(1)(e) of PC Act, 1988	Under Investigation

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GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA UNSTARRED QUESTION NO. 269  
TO BE ANSWERED ON 23.11.2011

**Action Against Corrupt Officers**

†269. SHRI HANSRAJ G. AHIR:

Will the PRIME MINISTER be pleased to state:

- (a) whether Central Bureau of Investigation (CBI) has sought permission for taking action against nearly 165 corrupt officers;
- (b) if so, the details thereof;
- (c) whether in more than 300 cases, the Government officials are found guilty after investigation;
- (d) if so, the details thereof and the reasons for not according permission to CBI for prosecution; and
- (e) the steps taken by the Government for corruption free bureaucracy?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY) (a) and (b): The CBI seeks sanction for prosecution of Government Servants in respect of Prosecution of Corruption Act cases under section 19 of the Prevention of Corruption Act, 1988. As on 31.10.2011, there are 189 number of requests for prosecution sanction pending with various Central Government Ministries/Departments/State Governments. Details of these cases are enclosed at Annexure 'A'.

(c) & (d): During the year 2011, CBI has filed chargesheets against 782 public servants in Prevention of Corruption Act cases. According to information furnished by CBI, sanction for prosecution has been denied by different departments in respect of 85 numbers of public servants during the year 2011.

There is no centralized data reflecting the reasons for denial of such sanctions. Such denial is generally based on merits of individual cases by the concerned Disciplinary authority.

(e) Several steps have been taken by the Government to combat corruption and to improve the functioning of Government. These include:—

- (i) Issue of Whistle Blowers Resolution, 2004 and the introduction of the Public Interest Disclosure and Protection of Persons making the Disclosure Bill, 2010 in the Parliament;
- (ii) Enactment of Right to Information Act, 2005;

- (iii) The pro-active involvement of Ministry/Department through Annual Action Plan on Vigilance as a preventive measure;
- (iv) Issue of comprehensive instruction of transparency in tendering and contracting process by the CVC;
- (v) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities; Similar instructions have been issued by the Central Government on 16th June, 2009 advising the State Governments to adopt Integrity Pact in major procurements;
- (vi) Introduction of e-Governance and simplification of procedures and systems;
- (vii) Issue of Citizen Charters.
- (viii) Acceptance of the First Report of the Group of Ministers to consider measures that can be taken by the Government to tackle corruption.
- (ix) Introduction of the Lokpal Bill, 2011 in the Lok Sabha.
- (x) Ratification of United Nations Convention Against Corruption (UNCAC).
- (xi) Introduction of the Prevention of Bribery of Foreign Public Officials and Officials of Public International Organizations Bill, 2011 in the Lok Sabha.
- (xii) Introduction of the Judicial Standards and Accountability Bill, 2010 in the Parliament.
- (xiii) Placing details of immovable property returns of Members of the All India Services and Group 'A' officers of the Central Government in the public domain.

## ANNEXURE A

MINISTRY-WISE NUMBER OF REQUESTS IN PC-ACT CASES PENDING FOR  
PROSECUTION SANCTION AS ON MONDAY, OCTOBER 31, 2011

Ministry	Number of Requests
Bar Council of India	2
Central Administrative Tribunal	2
Ministry of Finance (Department of Economic Affairs)	1
Ministry of Civil Aviation	1
Ministry of Coal and Mines	6
Ministry of Communication	2
Ministry of Defence	7
Ministry of External Affairs	3
Ministry of Finance (Department of Expenditure)	2
Ministry of Finance (Department of Financial Services)	29
Ministry of Law, Justice & Company Affairs	1
Ministry of Finance (Custom and Central Excise)	25
Ministry of Finance (Income Tax)	9
Ministry of Health & Family Welfare	12
Ministry of Home Affairs	5
Ministry of Human Resource & Development	9
Ministry of Environment & Forests	1
Ministry of Labour	6
Ministry of Law & Justice	1
Ministry of Personnel Public & Pensions	2
Ministry of Petroleum & Natural Gas	4
Ministry of Railways	10
Ministry of Shipping	2
Ministry of Steel	1
Ministry of Urban Development & Poverty Alleviation	1
Union Territories	8
Govt. of Andhra Pradesh	2
Govt. of Assam	16
Govt. of Delhi	1
Govt. of Punjab	9
Govt. of Rajasthan	8
Govt. of Tamil Nadu	1
<b>Total:</b>	<b>189*</b>

\* In the 96 PC-Act cases pending with Central/State Government, Departments/Authorities. 189 separate requests have been made for Prosecution Sanction as some of the cases involve more than one accused.

MINUTES

**FIFTEENTH SITTING**

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT  
ASSURANCES (2014-2015) HELD ON 12 AUGUST, 2015 IN MAIN COMMITTEE  
ROOM, PARLIAMENT HOUSE ANNEXE, NEW DELHI

The Committee sat from 1500 hour to 1545 hours on Wednesday, 12 August, 2015.

PRESENT

Dr. Ramesh Pokhriyal Nishank—*Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri Anto Antony
4. Shri K.C. Venugopal
5. Shri Tariq Anwar

SECRETARIAT

- |                         |   |                            |
|-------------------------|---|----------------------------|
| 1. Shri U.B.S. Negi     | — | <i>Joint Secretary</i>     |
| 2. Shri T.S. Rangarajan | — | <i>Additional Director</i> |
| 3. Shri Kulvinder Singh | — | <i>Committee Officer</i>   |

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda.

\* \* \* \* \*                      \* \* \* \* \*                      \* \* \* \* \*                      \* \* \* \* \*

2. Thereafter, the Committee took up 15 Memoranda (Memo No. 152-166) containing requests received from various Ministries/Departments for dropping of the pending Assurances. After in-depth deliberation of the reasons adduced by the Ministries, the Committee decided to drop 08 Assurances as per details given in Annexure-I\* and to pursue the remaining 07 Assurances as per details given in Annexure-II for implementation by the Ministries/Departments concerned.

*The Committee then adjourned.*

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\*Not enclosed.

## COMMITTEE ON GOVERNMENT ASSURANCES (2014-2015)

**Statement Showing Assurances not dropped by the Committee on Government Assurances at their sitting held on 12.08.2015**

Sl. No.	Memo No.	Question	Ministry/ Department	Brief Subject	Remarks
1	2	3	4	5	6
1.	152	USQ No. 6558 Dated 07.05.2013	Agriculture	Patents for Gene	The Committee noted that the issue of the Assurance related to the alleged misappropriation of the viral resistance trait/gene of Indian Melon by M/s Monsanto. In this matter National Biodiversity Authority is vigorously pursuing the case through senior lawyers in the Courts by filing cases against the alleged violators. The Committee, therefore, desired that the matter be brought to its logical conclusion and the assurance be implemented at the earliest.
2.	154	USQ No. 2188 Dated 22.08.2013	Corporate Affairs	Cartelisation by Oil Companies	The Committee noted that the said matter was listed for hearing before the Delhi High Court on August 26th & 27th, 2014. The Committee, therefore, desired to

3.	156	USQ No. 1261 Dated 17.08.2012	Health and Family Welfare	Shortage of Doctors.	know the outcome of the hearing in the first instance.  The Committee noted that in order to fulfill the pending Assurance, data from Central Government medical institutions were sought and subsequently sent to the Ministry of Parliamentary Affairs. The Committee therefore, desired that the same may please be laid on the Table of the House and the Assurance be implemented at the earliest.
4.	159	SQ No. 81 Dated 05.08.2011	Power	Demand and Supply of Power.	The Committee noted that approval of the recommendation by the Cabinet Committee on Infrastructure (CCI) is awaited from Ministry of Coal. They therefore, desired that the matter be pursued with the Ministry of Coal for obtaining the necessary approval.
5.	161	USQ No. 58 Dated 08.08.2012	Personnel, Public Grievances and Pensions	Complaints in CBI.	The Committee noted that the two cases RC. No. 1(A)/2012-GNR and RC-8(A)/2011-GNR are under investigation. CBI has not concluded its investigations in both the cases. The Committee further noted that the Ministry have mentioned nothing about



1	2	3	4	5	6
					the progress made in the investigation of the cases by the CBI. The Committee, therefore, directed that a status report of both the cases be furnished for their consideration in the first instance.
6.	163	USQ No. 2410 Dated 28.03.2012 USQ No. 6496 Dated 16.05.2012 USQ No. 3201 Dated 12.12.2012 USQ No. 4154 Dated 19.12.2012	Personnel, Public Grievances and Pensions	Right to Privacy Bill. Separate Legislation on Privacy Panel on Privacy Individuals.	The Committee noted that despite various initiatives taken by the Ministry, the Right to Privacy Bill could not be given a concrete shape till date. Accordingly, the Matter still requires further discussion with Intelligence Agencies and the Ministry of Home Affairs. The Committee were of the view that the matter needs to be taken to its logical conclusion and desired that the needful be done.
7.	164	USQ No. 4595 Dated 25.08.2010 USQ No. 312 Dated 23.02.2011 USQ No. 269 Dated 23.11.2011	Personnel, Public Grievances and Pensions	CBI Investigation of Persons at Higher Posts. IAS and IPS Officers involved in Corruption. Action against Corrupt Officers	The Committee noted the contention of the Ministry that seeking sanction for prosecution by the CBI is a continuous process and they were of the opinion that the same cannot be a ground for dropping of three assurances involving officers of the level of Joint Secretary and above. They accordingly

desired that the Ministry should pursue the pending cases with the CBI and they be apprised of the progress made so far in each of the case under investigation and the time by which investigation is likely to be concluded.

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APPENDIX-IX

MINUTES  
FIFTH SITTING

COMMITTEE ON GOVERNMENT ASSURANCES  
(2015-2016)  
(SIXTEENTH LOK SABHA)  
(18.12.2015)

The Committee sat from 1000 hours to 1045 hours in Committee Room "E", Parliament House Annexe, New Delhi.

PRESENT

Dr. Ramesh Pokhriyal Nishank — *Chairperson*

MEMBERS

2. Prof. (Dr.) Sugata Bose
3. Shri Naranbhai Bhikhabhai Kachhadiya
4. Shri Bahadur Singh Koli
5. Shri Prahlad Singh Patel
6. Shri C.R. Patil
7. Shri K.C. Venugopal

SECRETARIAT

- |                         |   |                            |
|-------------------------|---|----------------------------|
| 1. Shri R.S. Kambo      | — | <i>Joint Secretary</i>     |
| 2. Shri T.S. Rangarajan | — | <i>Additional Director</i> |
| 3. Shri S.L. Singh      | — | <i>Deputy Secretary</i>    |
| 4. Shri Rajesh Mohan    | — | <i>Committee Officer</i>   |

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following Five (05) draft reports:

- (i) Twenty Second Report regarding Review of pending Assurances pertaining to the Ministry of Railways.
- (ii) Twenty Third Report regarding Request for Dropping of Assurances (Acceded to).
- (iii) Twenty Fourth Report regarding Request for Dropping of Assurances (Not acceded to).
- (iv) Twenty Fifth Report regarding Request for Dropping of Assurances (Acceded to).
- (v) Twenty Sixth Report regarding Request for Dropping of Assurances (Not acceded to).

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*The Committee then adjourned.*